

# **The Homoeopathy Central Council Act, 1973**

# THE HOMOEOPATHY CENTRAL COUNCIL ACT, 1973

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# THE HOMOEOPATHY CENTRAL COUNCIL ACT, 1973\*

ACT NO. 59 OF 1973

[19th December, 1973.]

An Act to provide for the constitution of a Central Council of Homoeopathy and the maintenance of a Central Register of Homoeopathy and for matters connected therewith.

BE it enacted by Parliament in the Twenty-fourth Year of the Republic of India as follows:—

## CHAPTER I

### PRELIMINARY

**1. Short title, extent and commencement.**—(1) This Act may be called the Homoeopathy Central Council Act, 1973.

(2) It extends to the whole of India.

(3) It shall come into force in a State on such date<sup>1</sup> as the Central Government may, by notification in the Official Gazette, appoint in this behalf for such State and different dates may be appointed for different States and for different provisions of this Act.

**2. Definitions.**—(1) In this Act, unless the context otherwise requires,—

(a) “Board” means a Board, Council, Examining Body or Faculty of Homoeopathy (by whatever name called) constituted by the State Government under any law for the time being in force regulating the award of medical qualifications in, and registration of practitioners of, Homoeopathy;

(b) “Central Council” means the Central Council of Homoeopathy constituted under section 3;

(c) “Central Register of Homoeopathy” means the register maintained by the Central Council under this Act;

(d) “Homoeopathy” means the Homoeopathic system of medicine and includes the use of Biochemic remedies;

(e) “medical institution” means any institution within or without India which grants degrees, diplomas or licences in Homoeopathy;

(f) “prescribed” means prescribed by regulations;

(g) “recognised medical qualification” means any of the medical qualifications, in Homoeopathy, included in the Second or the Third Schedule;

(h) “regulation” means a regulation made under section 33;

(i) “State Register of Homoeopathy” means a register or registers maintained under any law for the time being in force in any State regulating the registration of practitioners of Homoeopathy;

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1. 1st August, 1974, *vide* notification No. S.O. 460(E), dated 30th July, 1974, in respect of Chapter I, s. 12 and Chapter V, *see* Gazette of India, Extraordinary, Part II, sec. 3(ii).

1st August, 1974, provisions of ss. 3 to 11 (both inclusive) and ss. 13 to 15 (both inclusive) shall come into force in all the States (except the States of Haryana, Himachal Pradesh, Jammu and Kashmir, Nagaland, Punjab and Tripura) and in the Union territories of Chandigarh and Delhi. *vide* notification No. S.O. 460(E), dated 30th July, 1974, *see* Gazette of India, Extraordinary, Part II, sec. 3(ii).

\* Subject to verification and confirmation by the administrative ministry.

(j) “University” means any University in India established by law and having a Faculty of Homoeopathy and includes a University in India established by law in which instruction, teaching, training or research in Homoeopathy is provided.

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## CHAPTER II

### THE CENTRAL COUNCIL AND ITS COMMITTEES

**3. Constitution of Central Council.**—(1) The Central Government shall, by notification in the Official Gazette, constitute for the purposes of this Act a Central Council consisting of the following members, namely:—

(a) such number of members not exceeding five as may be determined by the Central Government in accordance with the provisions of the First Schedule from each State in which a State Register of Homoeopathy is maintained, to be elected from amongst themselves by persons enrolled on that register as practitioners of Homoeopathy;

(b) one member from each University to be elected from amongst themselves by the members of the Faculty or Department (by whatever name called) of Homoeopathy of that University:

Provided that until any such Faculty or Department of Homoeopathy is started in at least seven Universities, the Central Government may nominate such number of members not exceeding seven as may be determined by the Central Government from amongst the teaching staff of medical institutions within India, so however, that the total number of members so nominated and elected under this clause shall in no case exceed seven;

(c) such number of members, not exceeding forty per cent. of the total number of members elected under clauses (a) and (b), as may be nominated by the Central Government, from amongst persons having special knowledge or practical experience in respect of Homoeopathy or other related disciplines:

Provided that until members are elected under clause (a) or clause (b) in accordance with the provisions of this Act and the rules made thereunder, the Central Government shall nominate such number of members, being persons qualified to be chosen as such under the said clause (a) or clause (b), as the case may be, as that Government thinks fit; and references to elected members in this Act shall be construed as including references to members so nominated.

(2) The President and the Vice-President of the Central Council shall be elected by the members of the Central Council from amongst themselves in such manner as may be prescribed:

Provided that for two years from the first constitution of the Central Council, the President and the Vice-President shall be nominated by the Central Government from amongst the members of the Central Council and the President and the Vice-President so nominated shall, notwithstanding anything contained in sub-section (1) of section 7, hold office during the pleasure of the Central Government.

**<sup>2</sup>[3A. Power of Central Government to supersede Central Council and to constitute a Board of Governors.**—(1) On and from the date of commencement of the Homoeopathy Central Council (Amendment) Act, 2018 (23 of 2018), the Central Council shall stand superseded and the President, Vice-President and other members of the Central Council shall vacate their offices and shall have no claim for any compensation, whatsoever.

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1. Sub-section (2) omitted by the Jammu and Kashmir Reorganization (Adaptation of Central Laws) Order, 2020, vide notification No. S.O. 1123(E) dated (18-3-2020) and Vide Union Territory of Ladakh Reorganisation (Adaptation of Central Laws) Order, 2020, notification No. S.O. 3774(E), dated (23-10-2020).

2. Ins. by Act 23 of 2018, s. 2 (w.e.f. 18-5-2018).

\*. Now applicable to the Union territory of Jammu and Kashmir and the Union territory of Ladakh by the Notification of Government of India, M/o Home Affairs vide No. S.O. 3912 (E), dated 30th October, 2019 (w.e.f. 31-10-2019).

(2) The Central Council shall be reconstituted in accordance with the provisions of section 3 <sup>1</sup>[within a period of three years] from the date of supersession of the Central Council under sub-section (1).

(3) Upon the supersession of the Central Council under sub-section (1) and until a new Council is constituted in accordance with section 3, the Board of Governors constituted under sub-section (4) shall exercise the powers and perform the functions of the Central Council under this Act.

(4) The Central Government shall, by notification in the Official Gazette, constitute a Board of Governors which shall consist of not more than seven persons as its members, who shall be persons of eminence and of unimpeachable integrity in the fields of Homoeopathy and Homoeopathy education, and eminent administrators, and who may be either nominated member or members, *ex officio*, to be appointed by the Central Government, one of whom shall be selected by the Central Government as the Chairperson of the Board of Governors.

(5) The Chairperson and the other members, other than the members, *ex officio*, shall be entitled to such sitting fee and travelling and other allowances as may be determined by the Central Government.

(6) The Board of Governors shall meet at such time and such place and shall observe such rules of procedure in regard to the transaction of business at its meetings as is applicable to the Central Council.

(7) Two-third of the members of the Board of Governors shall constitute the quorum of its meetings.

(8) No act or proceedings of the Board of Governors shall be invalid merely by reason of—

(a) any vacancy in, or any defect in the constitution of, the Board of Governors; or

(b) any irregularity in the procedure of the Board of Governors not affecting the merits of the case.

(9) A member having any financial or other interest in any matter coming before the Board of Governors for decision, shall disclose his interest in the matter before he may, if allowed by the Board of Governors, participate in such proceedings.

(10) The Chairperson and other members of the Board of Governors shall hold office during the pleasure of the Central Government.

**3B. Certain modifications of Act.**—During the period when the Central Council stands superseded,—

(a) the provisions of the Act shall be construed as if for the words "Central Council", the words "Board of Governors" were substituted;

(b) the Board of Governors shall exercise the powers and discharge the functions of the Central Council under this Act and for this purpose, the provisions of this Act shall have effect subject to the modification that references therein to the Central Council shall be construed as references to the Board of Governors.

**3C. Power of Central Government to give directions.**—(1) Without prejudice to the provisions of this Act, the Board of Governors or the Central Council after its reconstitution shall, in exercise of its powers and in the performance of its functions under this Act, be bound by such directions on question of policy, other than those relating to technical and administrative matters, as the Central Government may give in writing to it from time to time:

Provided that the Board of Governors or the Central Council, after its reconstitution shall, as far as practicable, be given an opportunity to express its view before any direction is given under this sub-section.

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1. Subs. by Act 24 of 2020, s. 2, for "within a period of two years" (w.e.f. 24-4-2020).

(2) The decision of the Central Government whether a question is a matter of policy or not shall be final.]

**4. Mode of election.**—(1) An election under clause (a) or clause (b) of sub-section (1) of section 3 shall be conducted by the Central Government in accordance with such rules as may be made by it in this behalf.

(2) Where any dispute arises regarding any election to the Central Council, it shall be referred to the Central Government whose decision shall be final.

**5. Restriction on elections and membership.**—(1) No person shall be eligible for election to the Central Council unless he possesses any of the medical qualifications included in the Second or the Third Schedule, is enrolled on any State Register of Homoeopathy and resides in the State concerned.

(2) No person may at the same time serve as a member in more than one capacity.

**6. Incorporation of Central Council.**—The Central Council shall be a body corporate by the name of the Central Council of Homoeopathy having perpetual succession and a common seal, with power to acquire, hold and dispose of property, both movable and immovable, and to contract, and shall by the said name sue and be sued.

**7. Term of office of President, Vice-President and members of Central Council.**—(1) The President, Vice-President or a member of the Central Council shall hold office for a term of five years from the date of his election or nomination, as the case may be, or until his successor shall have been duly elected or nominated, whichever is longer.

(2) A person who holds, or who has held, office as President or Vice-President of the Central Council, shall be eligible for re-election to that office once, but only once.

(3) Members of the Central Council shall be eligible for re-election or re-nomination.

(4) An elected or nominated member shall be deemed to have vacated his seat if he is absent without excuse, sufficient in the opinion of the Central Council, from three consecutive ordinary meetings of the Central Council or, in the case of a member elected under clause (a) of sub-section (1) of section 3, if he ceases to be enrolled on the concerned State Register of Homoeopathy, or in the case of a member elected under clause (b) of that sub-section, if he ceases to be a member of the Faculty or Department (by whatever name called) of Homoeopathy of the University concerned.

(5) A casual vacancy in the Central Council shall be filled by election or nomination, as the case may be, and the person elected or nominated to fill the vacancy shall hold office only for the remainder of the term for which the member whose place he takes was elected or nominated.

(6) Where the said term of five years is about to expire in respect of any member, a successor may be elected or nominated at any time within three months before the said term expires but he shall not assume office until the said term has expired.

**8. Meetings of Central Council.**—(1) The Central Council shall meet at least once in each year at such time and place as may be appointed by the Central Council.

(2) Unless otherwise prescribed, one-third of the total number of members of the Central Council shall form a quorum, and all the acts of the Central Council shall be decided by a majority of the members present and voting.

**9. The Executive Committee and other committees.**—(1) The Central Council shall constitute from amongst its members an Executive Committee and such other committees for general or special purposes as the Council deems necessary to carry out the purposes of this Act.

(2) (i) The Executive Committee (hereafter in this section referred to as the Committee), shall consist of the President and Vice-President, who shall be members *ex officio*, and not less than five and not more than seven members who shall be elected by the Central Council from amongst its members.

(ii) The President and the Vice-President shall be the President and Vice-President respectively of the Committee.

(iii) In addition to the powers and duties conferred and imposed upon it by this Act, the Committee shall exercise and discharge such powers and duties as the Central Council may confer or impose upon it by any regulations which may be made in this behalf.

**10. Meetings of committees.**—(1) The committees constituted under section 9 shall meet at least twice in each year at such time and place as may be appointed by the Central Council.

(2) Unless otherwise prescribed, one-third of the total number of members of a committee shall form a quorum, and all the acts of the committee shall be decided by a majority of the members present and voting.

**11. Officers and other employees of Central Council.**—The Central Council shall—

(a) appoint a Registrar who shall also act as Secretary;

(b) employ such other persons as it deems necessary to carry out the purposes of this Act;

(c) require and take from the Registrar or from any other employee, such security for the due performance of his duties as the Central Council deems necessary; and

(d) with the previous sanction of the Central Government, fix the remuneration and allowances to be paid to the President, Vice-President and members of the Central Council and to the members of the committees thereof and determine the conditions of service of the employees of the Central Council.

**12. Vacancies in the Central Council and committees thereof not to invalidate acts, etc.**—No act or proceeding of the Central Council or any committee thereof shall be called in question on the ground merely of the existence of any vacancy in, or any defect in the constitution of the Central Council or the committee, as the case may be.

## <sup>1</sup>[CHAPTER IIA

**12A. Permission for establishment of new medical institution, new course of study, etc.**—(1) Notwithstanding anything contained in this Act or any other law for the time being in force, —

(a) no person shall establish a Homoeopathic Medical College; or

(b) no Homoeopathic Medical College shall—

(i) open a new or higher course of study or training (including post-graduate course of study or training) which would enable students of each course or training to qualify himself for the award of any recognized medical qualification; or

(ii) increase its admission capacity in any course of study or training (Including the post-graduate course of study or training),

except with the previous permission of the Central Government obtained in accordance with the provisions of this section.

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1. Ins. by Act 51 of 2002, s. 2 (w.e.f. 28-1-2003).



*Explanation 1.*—For the purposes of this section, “person” includes any University or a trust, but does not include the Central Government.

*Explanation 2.*—For the purposes of this section, “admission capacity”, in relation to any course of study or training (including post-graduate course of study or training) in a medical institution, means the maximum number of students as may be decided by the Central Council from time to time for being admitted to such course or training.

(2) (a) Every person or medical institution shall, for the purpose of obtaining permission under sub-section (1) submit to the Central Government a scheme in accordance with the provisions of clause (b) and the Central Government shall refer the scheme to the Central Council for its recommendations.

(b) The scheme referred to in clause (a) shall be in such form and contain such particulars and be preferred in such manner and be accompanied with such fee as may be prescribed.

(3) On receipt of a scheme from the Central Government under sub-section (2), the Central Council may obtain such other particulars as may be considered necessary by it from the person or the medical institution concerned, and thereafter, it may,—

(a) if the scheme is defective and does not contain any necessary particulars, give a reasonable opportunity to the person or medical institution concerned for making a written representation and it shall be open to such person or medical institution to rectify the defects, if any, specified by the Central Council;

(b) consider the scheme, having regard to the factors referred to in sub-section (7), and submit it to the Central Government together with its recommendations thereon within a period not exceeding six months from the date of receipt of the reference from the Central Government.

(4) The Central Government may, after considering the scheme and the recommendations of the Central Council under sub-section (3) and after obtaining, where necessary, such other particulars as may be considered necessary by it from the person or medical institution concerned, and having regard to the factors referred to in sub-section (7), either approve (with such conditions, if any, as it may consider necessary) or disapprove the scheme and any such approval shall constitute as a permission under sub-section (1):

Provided that no scheme shall be disapproved by the Central Government except after giving the person or medical institution concerned a reasonable opportunity of being heard:

Provided further that nothing in this sub-section shall prevent any person or medical institution whose scheme has not been approved by the Central Government to submit a fresh scheme and the provisions of this section shall apply to such scheme, as if such scheme had been submitted for the first time under sub-section (2).

(5) Where, within a period of one year from the date of submission of the scheme to the Central Government under sub-section (2), no order is communicated by the Central Government to the person or medical institution submitting the scheme, such scheme shall be deemed to have been approved by the Central Government in the form in which it was submitted, and, accordingly, the permission of the Central Government required under sub-section (1) shall also be deemed to have been granted.

(6) In computing the time-limit specified in sub-section (5), the time taken by the person or medical institution concerned in submitting the scheme, in furnishing any particulars called for by the Central Council, or by the Central Government, shall be excluded.

(7) The Central Council, while making its recommendations under clause (b) of sub-section (3) and the Central Government, while passing an order, either approving or disapproving the scheme under sub-section (4), shall have due regard to the following factors, namely:—

(a) whether the proposed medical institution or the existing medical institution seeking to open a new or higher course of study or training, would be in a position to offer the minimum standards of medical education as prescribed by the Central Council under section 20;

(b) whether the person seeking to establish a medical institution or the existing medical institution seeking to open a new or higher course of study or training or to increase its admission capacity has adequate financial resources;

(c) whether necessary facilities in respect of staff, equipment, accommodation, training, hospital and other facilities to ensure proper functioning of the medical institution or conducting the new course of study or training or accommodating the increased admission capacity have been provided or would be provided within the time-limit specified in the scheme;

(d) whether adequate hospital facilities, having regard to the number of students likely to attend such medical institution or course of study or training or as a result of the increased admission capacity, have been provided or would be provided within the time-limit specified in the scheme;

(e) whether any arrangement has been made or programme drawn to impart proper training to students likely to attend such medical institution or the course of study or training by the persons having the recognised medical qualifications,

(f) the requirement of manpower in the field of practice of homoeopathic medicine in the medical institution; and

(g) any other factors as may be prescribed.

(8) Where the Central Government passes an order either approving or disapproving a scheme under this section, a copy of the order shall be communicated to the person or medical institution concerned.

**12B. Non-recognition of medical qualifications in certain cases.**—(1) Where any medical institution is established without the previous permission of the Central Government in accordance with the provisions of section 12A, medical qualification granted to any student of such medical institution shall not be deemed to be a recognised medical qualification for the purposes of this Act.

(2) Where any medical institution opens a new or higher course of study or training (including a post-graduate course of study or training) without the previous permission of the Central Government in accordance with the provisions of section 12A, medical qualification granted to any student of such institution on the basis of such study or training shall not be deemed to be recognised medical qualification for the purposes of this Act.

(3) Where any medical institution increases its admission capacity in any course of study or training without the previous permission of the Central Government in accordance with the provisions of section 12A, medical qualification granted to any student of such medical institution on the basis of the increase in its admission capacity shall not be deemed to be recognised medical qualification for the purposes of this Act.]

<sup>1</sup>[**12C. Time for seeking permission for certain existing medical colleges.** (1) If any person has established a Homoeopathy Medical College or any Homoeopathy Medical College has opened a new or higher course of study or training or increased the admission capacity on or before the date of

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1. Ins. by Act 23 of 2018, s. 3 (w.e.f. 18-5-2018).

commencement of the Homoeopathy Central Council (Amendment) Act, 2018, such person or Homoeopathy Medical College, as the case may be, shall seek, within a period of one year from the said commencement, permission of the Central Government, in accordance with the provisions specified in the regulations made by the Central Council.

(2) If any person or Homoeopathy Medical College, as the case may be, fails to seek permission under sub-section (1), the provisions of section 12B shall apply, as far as may be, as if the Central Government has been refused.]

### CHAPTER III

#### RECOGNITION OF MEDICAL QUALIFICATIONS

**13. Recognition of medical qualification granted by certain medical institutions in India.—**(1) The medical qualifications granted by any University, Board or other medical institution in India which are included in the Second Schedule shall be recognised medical qualifications for the purposes of this Act.

(2) Any University, Board or other medical institution in India which grants a medical qualification not included in the Second Schedule may apply to the Central Government to have any such qualification recognised, and the Central Government, after consulting the Central Council, may, by notification in the Official Gazette, amend the Second Schedule so as to include such qualification therein, and any such notification may also direct that an entry shall be made in the last column of the Second Schedule against such medical qualification only when granted after a specified date.

**14. Recognition of medical qualifications granted by medical institutions in States or countries outside India.—**(1) The medical qualifications granted by medical institutions outside India which are included in the Third Schedule shall be recognised medical qualifications for the purposes of this Act.

(2) (a) The Central Council may enter into negotiations with the authority in any State or country outside India, which by the law of such State or country is entrusted with the maintenance of a Register of practitioners of Homoeopathy, for settling of a scheme of reciprocity for the recognition of medical qualifications in Homoeopathy, and in pursuance of any such scheme, the Central Government may, by notification in the Official Gazette, amend the Third Schedule so as to include therein any medical qualification which the Central Council has decided should be recognised, and any such notification may also direct that an entry shall be made in the last column of the Third Schedule against such medical qualification declaring that it shall be a recognised medical qualification only when granted after a specified date.

(b) Where the Council has refused to recommend any medical qualification which has been proposed for recognition by any authority referred to in clause (a) and that authority applies to the Central Government in this behalf, the Central Government, after considering such application and after obtaining from the Council a report, if any, as to the reasons for any such refusal, may, by notification in the Official Gazette, declare that such qualification shall be a recognised medical qualification and the provisions of clause (a) shall apply accordingly.

**15. Rights of persons possessing qualifications included in Second or the Third Schedule to be enrolled.—**(1) Subject to the other provisions contained in this Act, any medical qualification included in the Second or the Third Schedule shall be sufficient qualification for enrolment on any State Register of Homoeopathy.

(2) No person, other than a practitioner of Homoeopathy who possesses a recognised medical qualification and is enrolled on a State Register or the Central Register of Homoeopathy,—

(a) shall hold office as Homoeopathic physician or any other office (by whatever designation called) in Government or in any institution maintained by a local or other authority;

(b) shall practise Homoeopathy in any State;

(c) shall be entitled to sign or authenticate a medical or fitness certificate or any other certificate required by any law to be signed or authenticated by a duly qualified medical practitioner;

(d) shall be entitled to give any evidence at any inquest or any court of law as an expert under section 45 of the Indian Evidence Act, 1872 (1 of 1872) on any matter relating to Homoeopathy.

(3) Nothing contained in sub-section (2) shall affect—

(a) the right of a practitioner of Homoeopathy enrolled on a State Register of Homoeopathy to practise Homoeopathy in any State merely on the ground that, on the commencement of this Act, he does not possess a recognised medical qualification;

(b) the privileges (including the right to practise Homoeopathy) conferred by or under any law relating to registration of practitioners of Homoeopathy for the time being in force in any State, on a practitioner of Homoeopathy enrolled on a State Register of Homoeopathy;

(c) the right of a person to practise Homoeopathy in a State in which, on the commencement of this Act, a State Register of Homoeopathy is not maintained if, on such commencement, he has been practising Homoeopathy for not less than five years;

(d) the rights conferred by or under the Indian Medical Council Act, 1956 (102 of 1956) [including the right to practise medicine as defined in clause (f) of section 2 of the said Act] or the Indian Medicine Central Council Act, 1970 (48 of 1970) of persons possessing any qualifications included in the respective Schedules to the said Act.

(4) Any person who acts in contravention of any provision of sub-section (2) shall be punished with imprisonment for a term which may extend to one year, or with fine which may extend to one thousand rupees, or with both.

**16. Power to require information as to courses of study and examinations.**—Every University, Board or medical institution in India which grants a recognised medical qualification shall furnish such information as the Central Council may, from time to time, require as to the courses of study and examinations to be undergone in order to obtain such qualification, as to the ages at which such courses of study and examinations are required to be undergone and such qualification is conferred and generally as to the requisites for obtaining such qualification.

**17. Inspectors at examinations.**—(1) The Central Council shall appoint such number of medical inspectors as it may deem requisite to inspect any medical college, hospital or other institution where education in Homoeopathy is given, or to attend any examination held by any University, Board or medical institution for the purpose of recommending to the Central Government recognition of medical qualifications granted by that University, Board or medical institution.

(2) The medical inspectors shall not interfere with the conduct of any training or examination, but shall report to the Central Council on the adequacy of the standards of education including staff, equipment, accommodation, training and other facilities prescribed for giving education in Homoeopathy, as the case may be, or on the sufficiency of every examination which they attend.

(3) The Central Council shall forward a copy of any such report to the University, Board or medical institution concerned, and shall also forward a copy with the remarks of the University, Board or medical institution thereon, to the Central Government.

**18. Visitors at examinations.**—(1) The Central Council may appoint such number of visitors as it may deem requisite to inspect any medical college, hospital or other institution where education in Homoeopathy is given or to attend any examination for the purpose of granting recognised medical qualification.

(2) Any person, whether he is a member of the Central Council or not, may be appointed as a visitor under this section but a person who is appointed as an inspector under section 17 for any inspection or examination shall not be appointed as a visitor for the same inspection or examination.

(3) The visitors shall not interfere with the conduct of any training or examination, but shall report to the President of the Central Council on the adequacy of the standards of education including staff, equipment, accommodation, training and other facilities prescribed for giving education in Homoeopathy or on the sufficiency of every examination which they attend.

(4) The report of a visitor shall be treated as confidential unless in any particular case the President of the Central Council otherwise directs:

Provided that if the Central Government requires a copy of the report of a visitor, the Central Council shall furnish the same.

**19. Withdrawal of recognition.**—(1) When upon report by the inspector or the visitor, it appears to the Central Council—

(a) that the courses of study and examination to be undergone in, or the proficiency required from candidates at any examination held by, any University, Board or medical institution, or

(b) that the staff, equipment, accommodation, training and other facilities for instruction and training provided in such University, Board or medical institution or in any college or other institution affiliated to the University,

do not conform to the standard prescribed by the Central Council, the Central Council shall make a representation to that effect to the Central Government.

(2) After considering such representation, the Central Government may send it to the Government of the State in which the University, Board or medical institution is situated and the State Government shall forward it along with such remarks as it may choose to make to the University, Board or medical institution, with an intimation of the period within which the University, Board or medical institution may submit its explanation to the State Government.

(3) On the receipt of the explanation, or, where no explanation is submitted within the period fixed, then, on the expiry of that period, the State Government shall make its recommendations to the Central Government.

(4) The Central Government, after making such further inquiry, if any, as it may think fit, may, by notification in the Official Gazette, direct that an entry shall be made in the Second Schedule against the said medical qualification declaring that it shall be a recognised medical qualification only when granted before a specified date, or that the said medical qualification if granted to students of a specified college or institution affiliated to any University shall be recognised medical qualification only when granted before a specified date or, as the case may be, that the said medical qualification shall be recognised medical qualification in relation to a specified college or institution affiliated to any University only when granted after a specified date.

**20. Minimum standards of education in Homoeopathy.**—(1) The Central Council may prescribe the minimum standards of education in Homoeopathy, required for granting recognised medical qualifications by Universities, Boards or medical institutions in India.

(2) Copies of the draft regulations and of all subsequent amendments thereof shall be furnished by the Central Council to all State Governments and the Central Council shall, before submitting the regulations or any amendment thereof, as the case may be, to the Central Government for sanction, take into consideration the comments of any State Government received within three months from the furnishing of the copies as aforesaid.

## CHAPTER IV

### THE CENTRAL REGISTER OF HOMOEOPATHY

**21. The Central Register of Homoeopathy.**—(1) The Central Council shall cause to be maintained in the prescribed manner, a register of practitioners of Homoeopathy to be known as the Central Register of Homoeopathy which shall contain—

(a) in Part I, the names of all persons who are for the time being enrolled on any State Register of Homoeopathy and possess any of the recognised medical qualifications;

(b) in Part II, the names of all persons, other than those included in Part I, who are for the time being enrolled on any State Register of Homoeopathy.

(2) It shall be the duty of the Registrar of the Central Council to keep and maintain the Central Register of Homoeopathy in accordance with the provisions of this Act and of any orders made by the Central Council, and from time to time to revise the register and publish it in the Gazette of India and in such other manner as may be prescribed.

(3) Such register shall be deemed to be a public document within the meaning of the Indian Evidence Act, 1872 (1 of 1872), and may be proved by a copy published in the Gazette of India.

**22. Supply of copies of State Register of Homoeopathy.**—Each Board shall supply to the Central Council three printed copies of the State Register of Homoeopathy as soon as may be after the commencement of this Act and subsequently after the first day of April of each year, and each Board shall inform the Central Council without delay of all additions to, and other amendments in, the State Register of Homoeopathy made from time to time.

**23. Registration in the Central Register of Homoeopathy.**—The Registrar of the Central Council may on receipt of the report of registration of a person in a State Register of Homoeopathy or on application made in the prescribed manner by any person, enter his name in the Central Register of Homoeopathy, provided that the Registrar is satisfied that the person concerned is eligible under this Act for such registration.

**24. Professional conduct.**—(1) The Central Council may prescribe standards of professional conduct and etiquette and a code of ethics for practitioners of Homoeopathy.

(2) Regulations made by the Central Council under sub-section (1) may specify which violations thereof shall constitute infamous conduct in any professional respect, that is to say, professional misconduct, and such provision shall have effect notwithstanding anything contained in any law for the time being in force.

**25. Removal of names from the Central Register of Homoeopathy.**—(1) If the name of any person enrolled on a State Register of Homoeopathy is removed therefrom in pursuance of any power conferred by or under any law relating to registration of practitioners of Homoeopathy for the time being in force in any State, the Central Council shall direct the removal of the name of such person from the Central Register of Homoeopathy.

(2) Where the name of any person has been removed from a State Register of Homoeopathy on any ground other than that he is not possessed of the requisite medical qualifications or where any application by the said person for restoration of his name to the State Register of Homoeopathy has been rejected, he may appeal in the prescribed manner and subject to such conditions, including conditions as to the payment of a fee, as may be prescribed, to the Central Government whose decision, which shall be given after consulting the Central Council, shall be binding on the State Government and on the authorities concerned with the preparation of the State Register of Homoeopathy.

<sup>1</sup>[**25A. Provisional registration for practice.**—If the courses of study to be undergone for obtaining a recognised medical qualification in homoeopathy include a period of training after a person has passed the qualifying examination and before such qualification is conferred on him, any such person shall, on application made by him in this behalf, be granted provisional registration in a State Register of Homoeopathy by the Board concerned in order to enable him to practice homoeopathy in an approved institution for the purpose of such training and for no other purpose for the period aforesaid.]

**26. Privileges of persons who are enrolled on the Central Register of Homoeopathy.**—(1) Subject to the conditions and restrictions laid down in this Act regarding practice of Homoeopathy by persons possessing certain recognised medical qualifications, every person whose name is for the time being borne on Part I of the Central Register of Homoeopathy shall be entitled according to his qualifications to practise Homoeopathy, in any part of India and to recover in due course of law in respect of such practice any expenses, charges in respect of medicaments or other appliances or any fees to which he may be entitled.

(2) Subject to the provisions of sub-section (3) of section 15, any person whose name is for the time being borne on Part II of the Central Register of Homoeopathy, may practise Homoeopathy in any State, other than the State where he is enrolled on the State Register of Homoeopathy, with the previous approval of the Government of the State where he intends to practise.

**27. Registration of additional qualifications.**—(1) If any person whose name is entered in the Central Register of Homoeopathy obtains any title, diploma or other qualification for proficiency in Homoeopathy, which is a recognised medical qualification, he shall, on application made in this behalf in the prescribed manner, be entitled to have an entry stating such other title, diploma or other qualification made against his name in the Central Register of Homoeopathy either in substitution for or in addition to any entry previously made.

(2) The entries in respect of any such person in a State Register of Homoeopathy shall be altered in accordance with the alterations made in the Central Register of Homoeopathy.

**28. Persons enrolled on Central Register of Homoeopathy to notify change of place of residence or practice.**—Every person registered in the Central Register of Homoeopathy shall notify any transfer of the place of his residence or practice to the Central Council and to the Board concerned, within ninety days of such transfer, failing which his right to participate in the election of members to the Central Council or a Board shall be liable to be forfeited by order of the Central Government either permanently or for such period as may be specified therein.

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1. Ins. by Act 51 of 2002, s. 3 (w.e.f. 28-1-2003).

## CHAPTER V

### MISCELLANEOUS

**29. Information to be furnished by Central Council and publication thereof.**—(1) The Central Council shall furnish such reports, copies of its minutes, abstracts of its accounts, and other information to the Central Government as that Government may require.

(2) The Central Government may publish in such manner as it may think fit, any report, copy, abstract or other information furnished to it under this section or under section 18.

**30. Commission of inquiry.**—(1) Whenever it is made to appear to the Central Government that the Central Council is not complying with any of the provisions of this Act, the Central Government may refer the particulars of the complaint to a commission of inquiry consisting of three persons, two of whom shall be appointed by the Central Government, one being a Judge of a High Court, and one by the Central Council, and such commission shall proceed to inquire in a summary manner and to report to the Central Government as to the truth of the matters charged in the complaint, and in case of any charge of default or of improper action being found by the commission to have been established, the commission shall recommend the remedies, if any, which are in its opinion necessary.

(2) The Central Government may require the Central Council to adopt the remedies so recommended within such time as, having regard to the report of the commission, it may think fit, and if the Central Council fails to comply with any such requirement, the Central Government may amend the regulations of the Central Council, or make such provision or order or take such other steps as may seem necessary to give effect to the recommendations of the commission.

(3) A commission of inquiry shall have power to administer oaths, to enforce the attendance of witnesses and the production of documents, and shall have all such other necessary powers for the purpose of any inquiry conducted by it as are exercised by a civil court under the Code of Civil Procedure, 1908 (5 of 1908).

**31. Protection of action taken in good faith.**—No suit, prosecution or other legal proceeding shall lie against the Government, the Central Council or a Board or any committee thereof or any officer or servant of the Government or the Central Council or the Board or the committee aforesaid for anything which is in good faith done or intended to be done under this Act.

**32. Power to make rules.**—(1) The Central Government may, by notification in the Official Gazette, make rules to carry out the purposes of this Act.

(2) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

**33. Power to make regulations.**—<sup>1</sup>[(1)] The Central Council may, with the previous sanction of the Central Government, <sup>2</sup>[make, by notification in the Official Gazette, regulations] generally to carry out the purposes of this Act, and, without prejudice to the generality of this power, such regulations may provide for—

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1. Section 33 re-numbered as sub-section (1) thereof by Act 20 of 1983, s. 2 and the Schedule (w.e.f. 15-3-1984).

2. Subs. by s. 2 and the Schedule, *ibid.*, for “make regulations” (w.e.f. 15-3-1984).



- (a) the manner of election of the President and the Vice-President of the Central Council;
- (b) the management of the property of the Central Council and the maintenance and audit of its accounts;
- (c) the resignation of members of the Central Council;
- (d) the powers and duties of the President and Vice-President;
- (e) the summoning and holding of meetings of the Central Council and the committees thereof, the times and places where such meetings are to be held, and the conduct of business thereat and the number of members necessary to constitute a quorum;
- (f) the functions of the committees constituted under section 9;
- (g) the tenure of office, and the powers and duties of the Registrar and other officers and servants of the Central Council;
- <sup>1</sup>[(ga) the form of the scheme, the particulars to be given in such scheme, the manner in which the scheme is to be preferred and the fee payable with the scheme under clause (b) of sub-section (2) of section 12A;
- (gb) any other factor under clause (g) of sub-section (7) of section 12A;]
- (h) the qualifications, appointment, powers and duties of, and procedure to be followed by, inspectors and visitors;
- (i) the courses and period of study of practical training to be undertaken, the subjects of examination and the standards of proficiency therein to be obtained, in any University, Board or medical institution for grant of recognised medical qualification;
- (j) the standards of staff, equipment, accommodation, training and other facilities for education in Homoeopathy;
- (k) the conduct of professional examinations, qualifications of examiners and the conditions of admission to such examinations;
- (l) the standards of professional conduct and etiquette and code of ethics to be observed by practitioners of Homoeopathy;
- (m) the particulars to be stated, and the proof of qualifications to be given in applications for registration under this Act.
- (n) the manner in which and the conditions subject to which an appeal under section 25 may be preferred;
- (o) the fees to be paid on applications and appeals under this Act; and
- (p) any matter for which under this Act provision may be made by regulations.

<sup>2</sup>[(2) The Central Government shall cause every regulation made under this Act to be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation.]

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1. Ins. by Act 51 of 2002, s. 4 (w.e.f. 28-1-2003).

2. Ins. by Act 20 of 1983, s. 2 and the Schedule (w.e.f. 15-3-1984).

## THE FIRST SCHEDULE

[See section 3(1)(a)]

1. The Central Government shall, by notification in the Official Gazette, determine the number of seats allocated in the Central Council of Homoeopathy in each State on the following basis, namely:—

(a) Where the number of persons enrolled on a State Register of Homoeopathy system exceeds 100 but does not exceed 10,000 ..1 seats.

(b) Where the number of persons enrolled on a State Register of Homoeopathy system exceeds 10,000 but does not exceed 20,000 ..2 seats.

(c) Where the number of persons enrolled on a State Register of Homoeopathy system exceeds 20,000 but does not exceed 30,000 ..3 seats.

(d) Where the number of persons enrolled on a State Register of Homoeopathy system exceeds 30,000 but does not exceed 40,000 ..4 seats.

(e) Where the number of persons enrolled on a State Register of Homoeopathy system exceeds 40,000 ..5 seats.

2. For every subsequent election to the Central Council under clause (a) of sub-section (1) of section 3, the Central Government shall, by notification in the Official Gazette, determine the number of seats allocated in the Central Council of Homoeopathy on the basis laid down in paragraph 1 above.

THE SECOND SCHEDULE

(See section 13)

RECOGNISED MEDICAL QUALIFICATIONS IN HOMOEOPATHY GRANTED BY UNIVERSITIES, BOARDS OR  
MEDICAL INSTITUTIONS IN INDIA

Name of University, Board or Medical Institution		Recognised Medical Qualification	Abbreviation for registration	Remarks
1		2	3	4
<b>ANDHRA PRADESH</b>				
1	Andhra Provincial Homoeopathic Medical College, Gudivada	Diploma in Homoeopathic Medicine	D.H.M.	April, 1949 to March, 1969
2	Dr. Gururaju Govt. Homoeopathic Medical College, Gudivada	Diploma in Homoeopathic Medicine and Surgery	D.H.M.S.	From April, 1970 onwards
3	Board of Indian Medicine, Hyderabad	Diploma in Homoeopathic Medicine and Surgery	D.H.M.S.	From October, 1971
3A	Homoeopathic Medical College, Rajahmundry, A.P.	Diploma in Homoeopathic Medicine and Surgery	D.H.M.S.	From March, 1973 to December, 1986
3B	Andhra University, Waltair	Bachelor of Homoeopathic Medicine and Surgery (Direct)	MBS (H)	From 1983 to 1985
	-do-	Bachelor of Homoeopathic Medicine and Surgery (Graded Degree Course)	MBS (H)	From 1983 to 1985
	-do-	Bachelor of Homoeopathic Medicine & Surgery (Special Qualifying Exam.)	MBS (H)	From 1979 to 1984
3C	Osmania University, Hyderabad	Bachelor of Homoeopathic Medicine and Surgery.	M.B.S.(H)	From 1985 to 1988]

1		2	3	4
	-do-	Bachelor of Homoeopathic Medicine and Surgery.	M.B.S.(H) Graded Degree	From 1983 onwards]
		Bachelor of Homoeopathic Medicine and Surgery.	B.H.M.S.	From 1990 onwards]
3D	Sri Venkateswara University, Tirupathi	Bachelor of Medicine and Surgery in Homoeopathy	MBS(H)	From 1989 onwards <sup>1</sup>
		Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 1990 onwards <sup>1</sup>
3DA	Nagarjuna University, Guntur	1. Bachelor of Homoeopathic Medicine and Surgery	M.B.S.	From 1985 to 1989
		2. Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From October, 1989 onwards
		3. Bachelor of Homoeopathic Medicine and Surgery (Graded Degree)	BHMS (Graded)	From 1985 to 1993 <sup>2</sup>
3F	University of Health Sciences, Vijayawada	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 1993 onwards <sup>3</sup>
3F(a)	NTR University of Health Sciences, Vijayawada	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 1998 Onwards <sup>4</sup>
3F(b)	NTR University of Health Sciences, Vijayawada	Doctor of Medicine in Homoeopathy (Materia Medica)	M.D.(Hom) (Mat. Med.)	From 2002 onwards <sup>5</sup>
		Doctor of Medicine in Homoeopathy (Homoeo. Philosophy)	M.D.(Hom) (Homoeo. Phil.)	From 2002 onwards
		Doctor of Medicine in Homoeopathy (Repertory)	M.D.(Hom) Repertory)	From 2002 onwards
<b>ASSAM</b>				
3E	Board of Homoeopathic System of Medicine, Assam	Diploma in Homoeopathic Medicine and Surgery	D.H.M.S.	Upto Dec., 1988 <sup>6</sup>
		Diploma in Homoeopathic Medicine and Surgery	D.H.M.S.	From 1987 onwards <sup>4</sup>

1. Amended and Notified in Gazette of India vide S.O. No. 2699, dated 24-09-1992.

2. Amended and Notified in Gazette of India vide S.O. No. 748(E) dated 01.07.2003 (in Gazette dated 01.7.2003).

3. Amended and Notified in Gazette of India vide S.O. No. 2806, dated 13-09-1996.

4. Amended and Notified in Gazette of India vide S.O.No.1181(E) dated 25.10.2004 (in Gazette dated 26.10.2004).

5. Amended and Notified in Gazette of India vide S.O. No. 1313(E), dated 10-08-2006 (in Gazette dated 17.08.2006).

6. Amended and Notified in Gazette of India vide S.O. No. 2726, dated 03-10-1997.

1		2	3	4
3F	Dibrugarh University, Dibrugarh	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	2004 onwards <sup>1</sup>
<sup>2</sup> [3F	Srimanta Sankaradeva University of Health Sciences, Guwahati, Assam.	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	(a) From 10th December, 2016 onwards, if granted to the students who study in the S. J. N. Homoeopathic Medical College and Hospital, Guwahati. (b) From 14th December, 2016 onwards, if granted to the students who study in the Assam Homoeopathic Medical College and Hospital, Nagaon. (c) From 8th December, 2016 onwards, if granted to the students who study in the Dr. J. K. Saikia Homoeopathic Medical College, Jorhat.]
3G	Guwahati University, Guwahati	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	<sup>3</sup> [From the 5th May, 2007 to 2008 and from June, 2013 to December, 2016 only— if granted to the students who have studied in the following colleges, namely:-- (i) Assam Homoeopathic Medical College and Hospital, Nagaon; and (ii) S.J.N. Homoeopathic Medical College and Hospital, Guwahati.]
<b>BIHAR</b>				
4	Bihar State Board of Homoeopathic Medicine	Diploma in Medicine and Surgery	D.M.S.	Since 1961-1975
		Diploma in Homoeopathic Medicine and Surgery	D.H.M.S.	From 1971-1975

1. Amended and Notified in Gazette of India vide S.O.No.1174(E), dated 20-07-2006 (in Gazette dated 25.07.2006).

2. Inserted vide Notification No. S.O. 811(E), dated 10-03-2017.

3. Substituted vide Notification NO. S.O. 249(E), dated 19.01.2017.

1		2	3	4
4A	<sup>1</sup> [University of Bihar, Muzaffarpur	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S	from 1986 till July, 1991
		Bachelor of Homoeopathic Medicine and Surgery (Graded Degree)	B.H.M.S (Graded Degree)	from 1986 till July, 1991]
4B	Babasaheb Bhim Rao Ambedkar Bihar University, Muzaffarpur	(i) Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	from August, 1991 onwards.
		(ii) Bachelor of Homoeopathic Medicine and Surgery (Graded Degree)	B.H.M.S. (Graded Degree)	from August, 1991 onwards.]
		(iii) Diploma of Homoeopathic Medicine and Surgery	D.H.M.S.	From August 1991 onwards.
		<sup>2</sup> [(iv) Doctor of Medicine in Homoeopathy-Materia Medica.	M.D.(Hom.) (Mat. Med.)	From April, 2009 to December, 2013 (if granted to the students who study in G.D. Memorial Homoeopathic Medical College and Hospital, Patna);
		(v) Doctor of Medicine in Homoeopathy-Homoeopathic Philosophy.	M.D.(Hom.) (Hom. Phil.)	From April, 2009 to December, 2013 (if granted to the students who study in G.D. Memorial Homoeopathic Medical College and Hospital, Patna);
		(vi) Doctor of Medicine in Homoeopathy-Repertory	M.D.(Hom.) (Rep.)	From April, 2009 to December, 2013 (if granted to the students who study in G.D. Memorial Homoeopathic Medical College and Hospital, Patna);
		(vii) Doctor of Medicine in Homoeopathy-Practice of Medicine	M.D.(Hom.) (Med.)	From February, 2010 to December, 2013 (if granted to the students who study in G.D. Memorial Homoeopathic Medical College and Hospital, Patna);
		(viii) Doctor of Medicine in Homoeopathy-Paediatrics.	M.D.(Hom.) (Paed.)	From February, 2010 to December, 2013 (if granted to the students who study in G.D. Memorial Homoeopathic Medical College and Hospital, Patna);
		(ix) Doctor of Medicine in Homoeopathy-Psychiatry.	M.D.(Hom.) (Pysch.)	From February, 2010 to December, 2013 (if granted to the students who study in G.D. Memorial Homoeopathic Medical College and Hospital, Patna);
		(x) Doctor of Medicine in Homoeopathy-Homoeopathic Pharmacy.	M.D.(Hom.) (Horn. Pharm.)	From February, 2010 to December, 2013 (if granted to the students who study in G.D. Memorial Homoeopathic Medical College and Hospital, Patna).]

1. Subs. by vide Notification No. S.O.2783(E), dated 23-08-2016.

2. Ins. by vide Notification No. S.O.2888(E), dated 23-09-2013.

1	2	3	4	
<b>DELHI</b>				
5	Board of Homoeopathic System of Medicine, Delhi	Diploma in Homoeopathic Science	D.H.S.	From 1965 to 1970-71.
		Diploma in Homoeopathic Medicine and Surgery	D.H.M.S.	From 1971 onwards.
		Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 1985 onwards
5(a)	Delhi University	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 1994 onwards 10
		<sup>1</sup> [Doctor of Medicine in Homoeopathy-Practice of Medicine	M.D. (Hom) (Med.)	From February, 2012 to December, 2020 (if granted to students who have passed out during this period from the Nehru Homoeopathic Medical College and Hospital, New Delhi) <sup>2</sup>
		(c) Doctor of Medicine in Homoeopathy – Homoeopathic Philosophy	M.D.(Hom) (Hom. Phil.)	From February, 2012 to December, 2020 (if granted to students who have passed out during this period from the Nehru Homoeopathic Medical College and Hospital, New Delhi) <sup>1</sup> ]
5(b)	Guru Gobind Singh Indraprastha, University, Delhi	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From April, 2005 onwards <sup>3</sup>
<b>GUJARAT</b>				
5A	Council of Homoeopathic System of Medicine, Gujarat, Ahmedabad	Diploma in Homoeopathic Medicine and Surgery	D.H.M.S.	From June, 1974 onwards

1. Subs. by *vide* Notification No. S.O.642(E), dated 11-02-2021.

2. Amended and Notified in Gazette of India *vide* S.O.No.179(E), dated 18-01-2016 substituted the S.O. No.1371(E), dated 23-5-2013 (in Gazette dated 27-5-2013).

3. Amended and Notified in Gazette of India *vide* S.O.No.1223(E), dated 26.08.2005 (in Gazette dated 1.09.2005).

	1	2	3	4
5B	5B. Sardar Patel University (a) Anand Homoeopathic Medical College, Anand.	Bachelor in Homoeopathic Medicine and Surgery.	B.H.M.S.	From 1991 to 1993.
5B	Sardar Patel University	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 1991 onwards <sup>1</sup>
		Bachelor of Homoeopathic Medicine and Surgery (Graded Degree)	B.H.M.S. (Graded Degree)	From 1987 onwards
		Doctor of Medicine in Homoeopathy-Materia Medical	M.D.(Hom) (Mat.Med)	From 2004 onwards <sup>2</sup>
		Doctor of Medicine in Homoeopathy-Repertory	M.D.(Hom) (Rep)	From 2004 Onwards
		Doctor of Medicine in Homoeopathy-Homoeopathic Philosophy	M.D.(Hom) (Hom Phil)	From 2004 Onwards
5C	North Gujarat University, Patan	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From August, 2001 onwards <sup>3</sup>
5C(a)	Hemchandracharya North Gujarat University, Patan (Gujarat)	Bachelor of Homoeopathic Medicine and Surgery (Graded Degree) Doctor of Medicine in Homoeopathy-Materia Medica Doctor of Medicine in Homoeopathy-Homoeopathic Philosophy Doctor of Medicine in Homoeopathy-Repertory	B.H.M.S. (Graded) M.D.(Hom) (Mat.Med) M.D.(Hom) (Hom Phil) M.D.(Hom) (Rep)	From 31.12.2004 <sup>4</sup> From April, 2011 onwards; If granted to the students who have passed out during this period from the Ahmedabad Homoeopathic Medical College and Hospital, Ahmedabad, Gujarat and 138 & 186 (b) From January, 2015 onwards; If granted to the students who have passed out during this period from the Baroda Homoeopathic Medical College, Vadodara Gujarat <sup>5</sup> .

1. Amended and Notified in Gazette of India vide S.O. No. 96(E), dated 23-01-2002.

2. Amended and Notified in Gazette of India vide S.O.No.1307(E), dated 25-11-2004 (in Gazette dated 27-11-2004).

3. Amended and Notified in Gazette of India vide S.O.No.522(E), dated 7-5-2003 (in Gazette dated 9-5-2003).

4. Amended and Notified in Gazette of India vide S.O.No.232(E) dated 08.02.2007 (in Gazette dated 15.02.2007).

5. Amended and Notified in Gazette of India vide S.O.No.3154(E), dated 23-11-2015 (in Gazette dated 24-11-2015) and substituted vide S.O.No.203(E) dated 30-1-2012 (in Gazette dated 1.2.2012) & corrigendum S.O.No.1128(E) dated 15-5-2012 (in Gazette dated 18-5-2012).



	1	2	3	4
5C(b)	Bhavnagar University, Bhavnagar	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S	From 05.09.2006 <sup>1</sup>
5C(c)	Veer Narmad South Gujarat University, Surat (Gujarat)	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 15.6.2006 <sup>2</sup>
5D	Saurashtra University, Rajkot	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From August, 2001 onwards <sup>3</sup>
5DA.	Gujarat University, Ahmedabad	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From June, 2014 to June, 2016 <sup>4</sup> “if granted to the students who have passed out and completed their internship during this period from Smt.Malini Kishore Sanghvi Homoeopathic Medical College, Karjan, Gujarat”
5DB.	Parul University, Vadodara.	Doctor of Medicine in Homoeopathy-Materia Medica Doctor of Medicine in Homoeopathy-Homoeopathic Philosophy Doctor of Medicine in Homoeopathy-Repertory	M.D.(Hom.) (Mat. Med.) M.D. (Hom.) (Hom. Phil.) M.D.(Hom.) (Rep.)	From 30th November, 2018 to December 2019, if granted to the students who pass out during this period from the Ahmedabad Homoeopathic Medical College, Ahmedabad.
		Doctor of Medicine in Homoeopathy-Materia Medica Doctor of Medicine in Homoeopathy-Homoeopathic Philosophy Doctor of Medicine in Homoeopathy-Repertory Doctor of Medicine in Homoeopathy- Practice of Medicine	M. D.(Hom.) (Mat. Med.) M.D. (Hom.) (Hom. Phil.) M.D.(Hom.) (Rep.) M.D.(Hom) (Med)	Practice of Medicine From 30th November, 2018 to December , if granted to the students who pass out during this period from the Jawaharlal Nehru Homoeopathic Medical College, Vadodara.]

1. Amended and Notified in Gazette of India vide S.O.No.642(E) dated 24.04.2007 (in Gazette dated 25.04.2007) & substituted vide S.O.No.1779(E) dated 08.10.2007 (in Gazette dated 18.10.2007).
2. Amended and Notified in Gazette of India vide S.O.No.641(E) dated 24.04.2007 (in Gazette dated 25.04.2007).
3. Amended and Notified in Gazette of India vide S.O.No.843(E) dated 23.07.2003 (in Gazette dated 24.7.2003).
4. Amended and Notified in Gazette of India vide S.O.No.1465(E) dated 18.04.2016 (in Gazette dated 21.04.2016).

	1	2	3	4
<b>GOA</b>				
5E	University of Goa	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 2004 onwards <sup>1</sup>
<b>KARNATAKA</b>				
6	The Homoeopathic Medical College, Belgaum	Licentiate of the Court of Examiners in Homoeopathy	L.C.E.H.	From June, 1971 to December, 1971
7	Court of Examiners in Homoeopathic Education, Bangalore	Licentiate of the Court of Examiners in Homoeopathy	L.C.E.H.	From January, 1973
		Graduate of the Court of Examiners in Homoeopathy	G.C.E.H.	From January, 1973.
7A	The Karnataka Board of Homoeopathic System of Medicine	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 1985 onwards <sup>2</sup>
7B	Gulbarga University	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 1990 onwards <sup>3</sup>
		Doctor of Medicine in Homoeopathy – Materia Medica	M.D.(Hom) (Mat. Med.)	From 1999 onwards.
		Doctor of Medicine in Homoeopathy – Homoeopathic Philosophy	M.D.(Hom) (Hom. Phil.)	From 1999 onwards.
		Doctor of Medicine in Homoeopathy – Repertory	M.D.(Hom) (Rep.)	From 1999 onwards.

1. Amended and Notified in Gazette of India vide S.O.No.213(E) dated 11.02.2005 (in Gazette dated 16.02.2005).

2. Amended and Notified in Gazette of India vide S.O.No. 2502, dated 21.08.1990.

3. Amended and Notified in Gazette of India vide S.O. No. 181(E) dated 28.02.2001.

1		2	3	4
7C	Mangalore University	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 1991 onwards <sup>1</sup>
7D	Bangalore University	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 1990 onwards <sup>2</sup>
7F	Karnataka University, Dharwad	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 1995 onwards <sup>3</sup>
7G	Rajiv Gandhi University of Health Sciences, Karnataka	<sup>4</sup> [Doctor of Medicine in Homoeopathy-Practice of Medicine	M.D.(Hom) (Med)	From September, 2010 to December 2017; if granted to the students who have passed out during this period from Father Muller Homeopathic Medical College, Mangalore, Karnataka.]
		Doctor of Medicine in Homoeopathy-Paediatrics	M.D.(Hom) (Paed)	
		Doctor of Medicine in Homoeopathy-Psychiatry	M.D.(Hom) (Psych)	
		Doctor of Medicine in Homoeopathy-Homoeopathic Pharmacy	M.D.(Hom.) (Hom.Pharm.)	
		<sup>5</sup> [Doctor of Medicine in Homoeopathy-Practice of Medicine	M. D. (Hom) (Med)	From the 29th December, 2017 to December, 2018; if granted to the students who have passed out during the said period from the following colleges, namely:- (i) Government Homoeopathic Medical College, Bengaluru; (ii) H. K. E's Dr. Maalakareddy Homoeopathic Medical College, Kalaburagi (Gulbarga); and (iii) Dr. B. D. Jatti Homoeopathic Medical College, Dharwad.

1. Amended and Notified in Gazette of India vide S.O. No. 2900, dated 28.10.1997.

2. Amended and Notified in Gazette of India vide S.O. No. 361, dated 18.01.1999.

3. Amended and Notified in Gazette of India vide S.O. No. 2806, dated 13.09.1996.

4. Inserted vide Notification No. S.O. 3515(E), dated 01.11.2017.

5. Inserted vide Notification No. S.O. 1939(E), dated 14.05.2018.

1		2	3	4
		Doctor of Medicine in Homoeopathy-Paediatics	M. D. (Hom) (Paed)	From the 29th December, 2017 to December 2018; if granted to the students who have passed out during the said period from the following colleges, namely:- (i) Government Homoeopathic Medical College, Bengaluru; and (ii) H. K. E's Dr. Maalakareddy Homoeopathic Medical College, Kalaburagi (Gulbarga).]
<b>KERALA</b>				
8	Board of Examiners in Homoeopathy, Govt. of Kerala -do-	Diploma in Homoeopathic Medicine	D.H.M.	From 1962 onwards*
		Diploma in Homoeopathic Medicine and Surgery	D.H.M.S.	From June, 1974 onwards
9	Royal College of Homoeopathic Physicians, Ernakulam	Licentiate of Royal College of Homoeopathic Physicians	L.R.C.H.P.	Upto 1966-67*
9A	University of Calicut, Kerala	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 1982 onwards
		Bachelor of Homoeopathic Medicine and Surgery (Graded Degree)	B.H.M.S. (Graded Degree)	From 1995 onwards <sup>1</sup>
		Doctor of Medicine in Homoeopathy (Materia Medica)	M.D.(Hom) (Mat. Med.)	From 1996 onwards <sup>2</sup>
		Doctor of Medicine in Homoeopathy (Homoeopathic Philosophy)	M.D.(Hom.) (Hom.Phil.)	From 1996 onwards <sup>3</sup>
		Doctor of Medicine in Homoeopathy (Repertory)	M.D.(Hom) (Rep.)	From September 2001 onwards <sup>4</sup>
		Doctor of Medicine in Homoeopathic Pharmacy	M.D.(Hom.) (Hom.Pharm.)	For 20th day of September, 2013 (If granted to the students who have passed out during the said day from Govt. Homoeopathic Medical College Calicut.) <sup>5</sup>

1. Amended and Notified in Gazette of India vide S.O. No. 144(E), dated 7.2.2003 & substituted vide S.O.No.38(E), dated 5.1.2005 (in Gazette dated 8.1.2005).
2. Amended and Notified in Gazette of India vide S.O. No. 559(E), dated 08.06.2000.
3. Amended and Notified in Gazette of India vide S.O. No. 559(E), dated 08.06.2000.
4. Amended and Notified in Gazette of India vide S.O.No.748(E), dated 01.07.2003 (in Gazette dated 01.7.2003).
5. Amended and Notified in Gazette of India vide S.O.No.108(E) dated 12.01.2016 (in Gazette dated 13.01.2016).

1		2	3	4
		Doctor of Medicine in Homoeopathy-Practice of Medicine	M.D.(Hom.) (Med.)	For 20th day of September, 2013 (If granted to the students who have passed out during the said day from Govt. Homoeopathic Medical College Calicut.) <sup>1</sup>
9B	University of Kerala	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 1989 onwards <sup>2</sup>
		Bachelor of Homoeopathic Medicine and Surgery (Graded)	B.H.M.S. (Graded)	From 1994 onwards <sup>2</sup>
		Doctor of Medicine in Homoeopathy (Materia Medica)	M.D.(Hom) Materia Medica	From October 1999 onwards <sup>3</sup>
		Doctor of Medicine in Homoeopathy (Homoeopathic Philosophy)	M.D.(Hom) Homoeopathic Philosophy	From October 1999 onwards <sup>3</sup>
		Doctor of Medicine in Homoeopathy (Repertory)	M.D.(Hom) Repertory	From October 1999 onwards <sup>3</sup>
9C	Mahatma Gandhi University, Athurasraman N.S.S. Homoeopathic Medical College, Kottayam.	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 1989 onwards <sup>4</sup>
		Bachelor of Homoeopathic Medicine and Surgery (Graded Degree)	B.H.M.S. (Graded)	From 1997 onwards <sup>4</sup>
9D	Kerala University of Health Sciences, Thrissur, Kerala	Doctor of Medicine in Homoeopathy-Materia Medica	M.D.(Hom.) (Mat. Med.)	From August, 2014 onwards (If granted to the students who have passed out during this period from the following colleges, namely:- “(i) Government Homoeopathic Medical College, Thiruvananthapuram; and (ii) Government Homoeopathic Medical College, Kozhikode.)”
		Doctor of Medicine in Homoeopathy-moeopathic Philosophy	M.D.(Hom.) (Hom. Phil.)	
		Doctor of Medicine in Homoeopathy-Repertory	M.D.(Hom.) (Rep)	

1. Amended and Notified in Gazette of India vide S.O.No.108(E) dated 12.01.2016 (in Gazette dated 13.01.2016).

2. Amended and Notified in Gazette of India vide S.O. No. 1679, dated 07.06.1999.

3. Amended and Notified in Gazette of India vide S.O.No.748(E), dated 01.07.2003 (in Gazette dated 01.7.2003).

4. Amended and Notified in Gazette of India vide S.O. No. 114(E), dated 07.02.2001.

1		2	3	4
		Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From July, 2016 to December, 2018, (If granted to the students who have passed out during this period from the following colleges, namely:-  (i) Government Homoeopathic Medical College, Kozhikode,  (ii) Government Homoeopathic Medical College, Thiruvananthapuram,  (iii) ANSS Homoeopathic Medical College, Kottayam, and  (iv) Dr. Padiar Memorial Homoeopathic Medical College, Ernakulam.))]
<b>MADHYA PRADESH</b>				
10	The Board of Homoeopathic and Biochemic System of Medicine, Madhya Pradesh	Diploma in Homoeopathy and Biochemistry	D.H.B.	From 1960 to 1975
10A	State Council of Homoeopathy, Madhya Pradesh	Diploma in Homoeopathy and Biochemistry	D.H.B.	From September, 1975 to 1986 <sup>1</sup>
10B	State Council of Homoeopathy, Madhya Pradesh	Diploma in Homoeopathy Medicine and Surgery	D.H.M.S.	From 1987 to 1995
10B	State Council of Homoeopathy, Madhya Pradesh	Diploma in Homoeopathic Medicine and Surgery	D.H.M.S.	From 1987 onwards <sup>2</sup>

1. Amended and Notified in Gazette of India vide S.O. No. 2048 dated 24.03.1986.

2. Amended and Notified in Gazette of India vide S.O. No. 63 dated 21.12.1998.

1		2	3	4
10C	Devi Ahilya Vishwavidyalaya, Indore	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	“(a) From August 2001 onwards, if granted to the students who study in the following colleges, namely:-- <sup>1</sup> [(i) Sendhwa Homoeopathic Medical College, Sendhwa. (ii) Gujarati Samaj Homoeopathic Medical College, Indore. (iii) Indira Gandhi Memorial Homoeopathic Medical College, Dhar; and (iv) Rajeev Gandhi Homoeopathic Medical College, Hospital and Research Centre Indore, Madhya Pradesh, from August, 2001 to 31st March, 2016”
10C	Barkatullah University, Bhopal	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 1998 onwards <sup>2</sup>
10D	Jiwaji University, Gwalior	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From June, 2003 onwards <sup>3</sup>
10E	Vikram Vishwavidyalaya, Ujjain	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 31.8.2002 onwards <sup>4</sup>
		Bachelor of Homoeopathic Medicine and Surgery (Graded Degree)	B.H.M.S. (Graded Degree)	From 10-11-2002 onwards

1. Amended and Notified in Gazette of India vide S.O. No.2084(E), dated 14.8.2014 (in Gazette dated 20.8.2014) and substituted the S.O. No.2189(E) dated 17.7.2013 (in Gazette dated 18.7.2013), S.O.No.642(E) dated 29.05.2003 (in Gazette dated 30.5.2003), S.O.No.244(E) dated 7.2.2012 (in Gazette dated 9.2.2012) & S.O.No.642(E) dated 29.05.2003 (in Gazette dated 30.5.2003).

2. Amended and Notified in Gazette of India vide S.O.No.748(E) dated 01.07.2003 (in Gazette dated 01.7.2003) & substituted vide S.O.No.275(E) dated 27.02.2006 (in Gazette dated 02.03.2006).

3. Amended and Notified in Gazette of India vide S.O.No.1304(E) dated 25.11.2004 (in Gazette dated 27.11.2004).

4. Amended and Notified in Gazette of India vide S.O.No.585(E) dated 21.04.2005 (in Gazette dated 27.04.2005).

	1	2	3	4
10F	Doctor Hari Singh Gour Vishwavidyalaya, Sagar, (M.P.)	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	<sup>1</sup> [From September, 2004 onwards, if granted to the students who have passed out and completed their internship during this period from the following, namely:--  (i) Swami Pranavanand Homoeopathic Medical College, Chhatarpur;  (ii) Sagar Homoeopathic Medical College, Sagar.]
10G	Rani Durgawati Vishwavidyalaya, Jabalpur	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From February, 2009 onwards <sup>2</sup>
<b>MAHARASHTRA</b>				
11	The Court of Examiners of Homoeopathic and Biochemic System of Medicine, Bombay	Licentiate of the Court of Examiners in Homoeopathy	L.C.E.H.	From December, 1961 onwards*
		Diploma in Homoeopathy and Biochemistry	D.H.B.	From October, 1955 onwards*
11A	Vidharbha Board of Homoeopathic and Biochemistry Medicine, Nagpur	Diploma in Homoeopathy and Biochemistry	D.H.B.	From November, 1955 to 1961 <sup>3</sup>
11B	The Court of Examiners of Homoeopathic and Biochemic System of Medicine, Bombay	Diploma in Homoeopathic Medicine and Surgery	D.H.M.S.	From 1976 onwards
11C	***4			
11D	University of Bombay	Bachelor in Homoeopathic Medicine and Surgery	B.H.M.S	From 1988 onwards <sup>5</sup>

1. Substituted vide Notification No. S.O.2434(E), dated 04.07.2019.

2. Amended and Notified in Gazette of India vide S.O.No.1524 (E), dated 22.6.2010 (in Gazette dated 24.6.2010).

3. Amended and Notified in Gazette of India vide S.O. No. 3496 dated 11.10.1977.

4. Amended and Notified in Gazette of India vide S.O. No. 991(E) dated 31.08.2001 and amended and Notified in Gazette of India vide S.O. No.112(E), dated 31.1.2003. (S.No. 11C has also been omitted vide above mention Gazette.) & substituted, Notified in Gazette of India vide S.O.No.1449(E) dated 20.12.2003 (in Gazette dated 20.12.2003).

5. Amended and Notified in Gazette of India vide S.O. No. 2806 dated 13.09.1996.



1		2	3	4
11DA	University of Mumbai Mumbai	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 1996 to November, 2007 <sup>1</sup>
		Doctor of Medicine in Homoeopathy – Materia Medica	M.D. (Hom) (Mat. Med.)	(i) From February, 2005 to July, 2008, if granted to the students who have passed out during this period from the following college, namely,:-  Dr. G.D. Pol Foundations Yerala Homoeopathic Medical College and Research Centre, Institutional Area, Sector 4, Opp. Kharghar Railway Station, Kharghar, Navi Mumbai-4102101 <sup>2</sup>
		Doctor of Medicine in Homoeopathy – Homoeopathic Philosophy	M.D. (Hom) (Hom. Phil.)	
Doctor of Medicine in Homoeopathy – Repertory	M.D. (Hom) (Rep.)			
		Doctor of Medicine in Homoeopathy – Materia Medica	M.D. (Hom) (Mat. Med.)	(ii) From February, 2005 to August, 2008, if granted to the students who have passed out during this period from the following college, namely,:-  Dr. M.L. Dhawale Memorial Homoeopathic Institute, Opp. S.T. Workshop, Palghar Boisor Road, Palghar-401404 (M.S.) <sup>2</sup>
	Doctor of Medicine in Homoeopathy – Homoeopathic Philosophy	M.D. (Hom) (Hom. Phil.)		
	Doctor of Medicine in Homoeopathy – Repertory	M.D. (Hom) (Rep.)		
		Doctor of Medicine in Homoeopathy – Practice of Medicine	M.D. (Hom) (Med.) M.D. (Hom) (Paed.)	(iii) From July, 2007 to August, 2008, if granted to the students who have passed out during this period from the following college, namely,:- Dr. M.L. Dhawale Memorial Homoeopathic Institute, Opp. S.T. Workshop, Palghar Boisor Road, Palghar-401404 (M.S.) <sup>2</sup>
	Doctor of Medicine in Homoeopathy – Paediatrics	M.D. (Hom) (Pysch)		
	Doctor of Medicine in Homoeopathy – Psychiatry			

1. Amended and Notified in Gazette of India vide S.O.No.923(E), dated 24.4.2012 (in Gazette dated 26.4.2012) & substituted the S.O.No.641(E) dated 29.05.2003 (in Gazette dated 30.5.2003).

2. Amended and Notified in Gazette of India vide S.O.No.923(E) dated 24.4.2012 (in Gazette dated 26.4.2012).

1		2	3	4
11E.	Court of Examiners of Homoeopathic and Bio-chemic System of Medicine, Bombay	Diploma in Homoeopathy Medicine and Surgery.	D.H.M.S. (CCH Regulation)	From 1987 onwards.]
11E	Court of Examiners of Homoeopathic and Biochemic System of Medicine, Bombay	Diploma in Homoeopathic Medicine and Surgery	D.H.M.S. (CCH Regulations)	From 1987 onwards <sup>1</sup>
11F	Dr. Babasaheb Ambedkar Marathwada University, Aurangabad	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S	From 1991 onwards <sup>2</sup>
		Bachelor of Homoeopathy Medicine and Surgery (Graded)	B.H.M.S. (Graded)	From 1994 onwards.
		Doctor of Medicine in Homoeopathy (Materia Medica)	M.D.(Hom.) (Mat. Med.)	From 1998 onwards <sup>3</sup>
		Doctor of Medicine in Homoeopathy (Homoeopathic Philosophy)	M.D.(Hom.) (Hom. Phil.)	From 1998 onwards <sup>3</sup>
		Doctor of Medicine in Homoeopathy (Repertory)	M.D.(Hom.) (Rep.)	From 1998 onwards <sup>3</sup>
		Doctor of Medicine in Homoeopathy-Practice of Medicine	M.D.(Hom.) (Practice of Medicine)	From 2004 onwards <sup>4</sup>
		Doctor of Medicine in Homoeopathy-Paediatrics	M.D.(Hom.) (Paediatrics)	From 2004 onwards <sup>4</sup>
		Doctor of Medicine in Homoeopathy-Homoeopathy Pharmacy	M.D.(Hom.) (Homoeopathic Pharmacy)	From 2004 onwards <sup>4</sup>
		Doctor of Medicine in Homoeopathy-and Psychiatry	M.D.(Hom.) (Psychiatry)	From 2004 onwards <sup>4</sup>

1. Amended and Notified in Gazette of India vide S.O. No. 710, dated 20.02.1992.

2. Amended and Notified in Gazette of India vide S.O. No. 62, dated 21.12.1998 and S.O. No. 2717 dated 04.09.1999.

3. Amended and Notified in Gazette of India vide S.O. No. 561(E), dated 08.06.2000.

4. Amended and Notified in Gazette of India vide S.O. No. 1453(E), dated 20.08.2007 (in Gazette dated 20.08.2007).

	1	2	3	4
	(a) Shri Bhagwan Homoeo-pathic Medical College, Aurangabad	Bachelor of Homoeopathic Medicine and Surgery.	B.H.M.S.	From 1991 to 1995.
	(b) S. K. Homoeopathic Medical College, Beed	Bachelor of Homoeopathic Medicine and Surgery.	B.H.M.S.	From 1991 to 1995.
12	Court of Examiners in Homoeopathy	Fellow of the Court of Examiners in Homoeopathy	F.C.E.H.	In May, 1958 only.
12A	Maharashtra Council of Homoeopathy, Mumbai	Diploma in Homoeopathic Medicine and Surgery	D.H.M.S.	From 1988 onwards
	(a) Homoeopathic Medical College, Khamgaon	Diploma in Homoeopathic Medicine and Surgery.	D.H.M.S.	From Sept., 1988 onwards.
	(b) Dakshin Kesari Muni Mishrilalji Homoeo-pathic Medical College, Aurangabad	Diploma in Homoeopathic Medicine and Surgery.	D.H.M.S.	From Sept., 1988 onwards.
	(c) Shri Janata Homoeo-pathic Medical College, Akola	Diploma in Homoeopathic Medicine and Surgery.	D.H.M.S.	From Sept., 1988 onwards.
	(d) T. S. Homoeopathic Medical College, Amravati	Diploma in Homoeopathic Medicine and Surgery.	D.H.M.S.	From Sept., 1988 onwards.
	(e) Homoeopathic Medical College, Akola	Diploma in Homoeopathic Medicine and Surgery.	D.H.M.S.	From Sept., 1988 onwards.
	(f) Rajrishi Chatrapati Sahu Homoeopathic Medical College, Islampur	Diploma in Homoeopathic Medicine and Surgery.	D.H.M.S.	From Sept., 1988 onwards.
	(g) P.C. Homoeopathic Medical College, Chandrapur	Diploma in Homoeopathic Medicine and Surgery.	D.H.M.S.	From Sept., 1988 onwards.
	(h) Homoeopathic Medical College, Nagpur	Diploma in Homoeopathic Medicine and Surgery.	D.H.M.S.	From Sept., 1988 onwards.

1		2	3	4
	(i) Bhagwan Homoeopathic Medical College, Aurangabad	Diploma in Homoeopathic Medicine and Surgery.	D.H.M.S.	From Sept., 1988 onwards.
	(j) Homoeopathic Medical College, Chandhwad	Diploma in Homoeopathic Medicine and Surgery.	D.H.M.S	From Sept., 1988 onwards.
	(k) D. S. Homoeopathic Medical College, Pune	Diploma in Homoeopathic Medicine and Surgery.	D.H.M.S.	From Sept., 1988 onwards.
12B	University of Pune	Bachelor of Homoeopathic Medicine and Surgery (Direct)	B.H.M.S. (Direct)	up to 1995
	(a) D.S. Homoeopathic Medical College, Pune	Bachelor of Homoeopathic Medicine and Surgery (Graded Degree)	B.H.M.S. (Graded Degree )	up to 1995.
	(b)	Doctor of Medicine in Homoeopathy – Materia Medica	M.D.(Hom) (Mat. Med.)	From April, 2005 to 5th day of October, 2010 <sup>1</sup>
		Doctor of Medicine in Homoeopathy – Homoeopathic Philosophy	M.D.(Hom) (Hom. Phil.)	
		Doctor of Medicine in Homoeopathy – Repertory	M.D.(Hom) (Rep)	
12C	(a) Amravati University	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S	From 1998 onwards <sup>2</sup>
	(b) Maharashtra	"Doctor of Medicine in Homoeopathy - Paediatrics	M.D.(Hom.) (Paediatrics)	From 2006 onwards
		Doctor of Medicine in Homoeopathy - Practice of Medicine	M.D.(Hom.) (Practice of Medicine)	From 2006 onwards

1. Amended and Notified in Gazette of India vide S.O.No.2763 (E), dated 8.12.2011 (in Gazette dated 9.12.2011).

2. Amended and Notified in Gazette of India vide S.O. No. 97(E), dated 23.01.2002.

1		2	3	4
12c(b)	Sant Gadge Baba Amravati University, Amravati.	Doctor of Medicine in Homoeopathy (Materia Medica)	M.D.(Hom) (Mat.Med.)	From 2005 onwards <sup>1</sup>
		Doctor of Medicine in Homoeopathy (Homoeo. Philosophy)	M.D.(Hom) (Hom.Phil.)	From 2005 onwards
		Doctor of Medicine in Homoeopathy (Repertory)	M.D.(Hom) (Repertory)	From 2005 onwards
		Doctor of Medicine in Homoeopathy- Paediatrics	M.D.(Hom) (Paediatrics)	From 2006 onwards <sup>2</sup>
		Doctor of Medicine in Homoeopathy- Practice of Medicine	M.D.(Hom) (Practice of Medicine)	From 2006 onwards <sup>3</sup>
12C	Nagpur University	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S	From 1991 onwards <sup>4</sup>
12D	Shivaji University	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S	From 1990 onwards <sup>5</sup>
		Doctor of Medicine in Homoeopathy (Mat.Med.)	M.D.(Hom) (Mat. Med.)	From 2007 to September, 2010 189 (If granted to the students who have passed out during the said period from Dr. J.J. Magdum Homoeopathic Medical College, Jay singpur, Dist. Kolhapur.)
		Doctor of Medicine in Homoeopathy (Homoeopathic Philosophy)	M.D.(Hom) (Hom.Phil.)	
		Doctor of Medicine in Homoeopathy Repertory)	M.D.(Hom) (Rep.)	

1. Amended and Notified in Gazette of India vide S.O.No.1890(E) dated 26.10.2006 (in Gazette dated 02.11.2006).

2. Amended and Notified in Gazette of India vide S.O. No. 2806 dated 13.09.1996.

3. Amended and Notified in Gazette of India vide S.O.No.1576(E) dated 19.09.2007 (in Gazette dated 19.09.2007).

4. Amended and Notified in Gazette of India vide S.O. No. 2806 dated 13.09.1996.

5. Amended and Notified in Gazette of India vide S.O.No. 699 dated 07.02.1997 and corrigendum issued vide letter no.V-27021/4/89-Homoeo dated 30th September, 1997. And also amended and notified in the Gazette of India vide S.O.No.2055 dated 6.6.2002 Gazette of India Part II Sec 3 Sub Sec(ii) appearing on page no. 5968 dated 22-06-2002.

1		2	3	4
12E	Bharati Vidyapeeth Deemed University, Pune	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From December 2001 onwards
12E	Bharati Vidyapeeth University, Pune	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From October, 2006 onwards <sup>1</sup>
		Doctor of Medicine in Homoeopathy - Materia Medica	M.D. (Hom) (Mat.Med.)	From October 2009 onwards <sup>1</sup>
		Doctor of Medicine in Homoeopathy-Homoeopathic Pharmacy	M.D. (Hom) (Hom. Pharm.)	From October 2009 onwards <sup>1</sup>
		Doctor of Medicine in Homoeopathy-Repertory	M.D. (Hom) (Rep.)	From October 2009 onwards <sup>1</sup>
		Doctor of Medicine in Homoeopathy-Practice of Medicine	M.D. (Hom) (Med.)	From October 2009 onwards <sup>1</sup>
		Doctor of Medicine in Homoeopathy-Homoeopathic Philosophy	M.D. (Hom) (Hom.Phil.)	From May, 2012 onwards (if granted to students who have passed out during this period from Bharati Vidyapeeth University Homoeopathic Medical College, Katraj-Dhankawadi, Pune) <sup>1</sup>
12F	North Maharashtra University	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 2001 onwards <sup>2</sup>
12G	Swami Ramanand Tirath Marthwada University, Nanded	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 1998 onwards <sup>3</sup>

1. Amended and Notified in Gazette of India S.O.No.3245 (E) dated 1.12.2015 (in Gazette dated 02.12.2015) substituted the S.O. No.285(E) dated 28.01.2015 (in Gazette dated 29.01.2015) substituted the S.O. No.2867(E) dated 7.12.2012 (in Gazette dated 11.12.2012) substituted the S.O.No.1675 (E) dated 9.07.2008 (in Gazette dated 14.7.2008) & S.O.No.1823(E) dated 20.7.2010 (in Gazette dated 26.7.2010).

2. Amended and Notified in Gazette of India vide S.O. No.8(E) dated 30.12.2002.

3. Amended and Notified in Gazette of India vide S.O.No.748(E) dated 01.07.2003 (in Gazette dated 01.7.2003).

1		2	3	4
12H	Maharashtra University of Health Sciences.	Bachelor of Homoeopathic Medicine and Surgery (Graded Degree)	B.H.M.S. (Graded)	From 2002 onwards <sup>1</sup>
		Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 2003 onwards
		Doctor of Medicine in Homoeopathy – Materia Medica Doctor of Medicine in Homoeopathy – Homoeopathic Philosophy Doctor of Medicine in Homoeopathy – Repertory Doctor of Medicine in Homoeopathy – Practice of Medicine Doctor of Medicine in Homoeopathy - Paediatrics	M.D. (Hom) (Mat. Med.) M.D. (Hom) (Hom. Phil.) M.D. (Hom) (Rep.) M.D. (Hom) (Med.) M.D. (Hom) (Paed.)	From 2006 onwards; (if granted to the students who have passed out during said period from Dr. G.D. Pol Foundations Yerala Homoeopathic Medical College and Research Centre, Institutional Area, Sector-4, Opp. Kharghar, Railway Station, Kharghar Navi Mumbai 410210) <sup>2</sup>
		Doctor of Medicine in Homoeopathy – Materia Medica Doctor of Medicine in Homoeopathy – Homoeopathic Philosophy Doctor of Medicine in Homoeopathy – Repertory Doctor of Medicine in Homoeopathy – Practice of Medicine Doctor of Medicine in Homoeopathy – Paediatrics Doctor of Medicine in Homoeopathy – Psychiatry	M.D. (Hom) (Mat. Med.) M.D. (Hom) (Hom. Phil.) M.D. (Hom) (Rep.) M.D. (Hom) (Med.) M.D. (Hom) (Paed.) M.D. (Hom) (Pysch)	From 2006 onwards; [if granted to the students who have passed out during said period from Dr.M.L. Dhawale Memorial Homoeopathic Institute, Opp. S.T. Workshop, Palghar Boisor Road, Palghar-401404 (M.S.)]

1. Amended and Notified in Gazette of India vide S.O. No.338(E) dated 7.2.2013 (in Gazette dated 8.2.2013) and substituted the S.O.No.2686(E) dated 25.11.2011 (in Gazette dated 28.11.2011) & S.O.No.1449(E) dated 20.12.2003 (in Gazette dated 20.12.2003) & S.O.No.1411 (E) dated 15.6.2011 (in Gazette dated 16.6.2011).

2. Amended and Notified in Gazette of India vide S.O.No.1661(E) dated 5th May, 2016 (in Gazette dated 6th May, 2016) substituted S.O. No.1716 (E) dated 8.07.2014 (in Gazette dated 09.07.2014) and substituted S.O. No.338(E) dated 7.2.2013 (in Gazette dated 8.2.2013) and substituted the S.O.No.2686(E) dated 25.11.2011 (in Gazette dated 28.11.2011) & S.O.No.1449(E) dated 20.12.2003 (in Gazette dated 20.12.2003) & S.O.No.1411 (E) dated 15.6.2011 (in Gazette dated 16.6.2011).

1	2	3	4
	Doctor of Medicine in Homoeopathy – Materia Medica Doctor of Medicine in Homoeopathy – Homoeopathic Philosophy Doctor of Medicine in Homoeopathy – Repertory	M.D. (Hom) (Mat. Med.) M.D. (Hom) (Hom. Phil.) M.D. (Hom) (Rep.)	From 2006 onwards; (if granted to the students who have passed out during said period from Dhondumama Sathe Homoeopathic Medical College, F.P.No.23, Off. Karve Road, Pune 411 004) <sup>1</sup>
	Doctor of Medicine in Homoeopathy – Materia Medica Doctor of Medicine in Homoeopathy – Homoeopathic Philosophy Doctor of Medicine in Homoeopathy – Repertory	M.D. (Hom) (Mat. Med.) M.D. (Hom) (Hom. Phil.) M.D. (Hom) (Rep.)	From 2006 onwards (if granted to the students who have passed out during said period from Dr. J.J. Magdum Trust's Homoeopathic Medical College, Jaysingpur-416101, Dist. Kolhapur) <sup>1</sup>
	Doctor of Medicine in Homoeopathy – Materia Medica Doctor of Medicine in Homoeopathy – Homoeopathic Philosophy Doctor of Medicine in Homoeopathy – Repertory	M.D. (Hom) (Mat. Med.) M.D. (Hom) (Hom. Phil.) M.D. (Hom) (Rep.)	From 2006 onwards. (if granted to the students who have passed out during said period from Kaka Saheb Mhaske Homoeopathic Medical College, Nagpur, M.I.D.C., Ahmednagar) <sup>1</sup>
	Doctor of Medicine in Homoeopathy – Materia Medica Doctor of Medicine in Homoeopathy – Homoeopathic Philosophy Doctor of Medicine in Homoeopathy – Repertory Doctor of Medicine in Homoeopathy – Practice of Medicine Doctor of Medicine in Homoeopathy - Paediatrics	M.D. (Hom) (Mat. Med.) M.D. (Hom) (Hom. Phil.) M.D. (Hom) (Rep.) M.D.(Hom) (Med.) M.D. (Hom) (Paed.)	From 2006 onwards. (if granted to the students who have passed out during said period from Dakshin Kesari Muni Mishrilalji Homoeopathic Medical College, Behind Bibi Ka Makbara, Shree Guru Ganesh Nagar, Aurangabad) <sup>1</sup>

1. Amended and Notified in Gazette of India vide S.O.No.1661(E) dated 5th May, 2016 (in Gazette dated 6th May, 2016) substituted S.O. No.1716 (E) dated 8.07.2014 (in Gazette dated 09.07.2014) and substituted S.O. No.338(E) dated 7.2.2013 (in Gazette dated 8.2.2013) and substituted the S.O.No.2686(E) dated 25.11.2011 (in Gazette dated 28.11.2011) & S.O.No.1449(E) dated 20.12.2003 (in Gazette dated 20.12.2003) & S.O.No.1411 (E) dated 15.6.2011 (in Gazette dated 16.6.2011).



1	2	3	4
	<p>Doctor of Medicine in Homoeopathy – Materia Medica</p> <p>Doctor of Medicine in Homoeopathy – Homoeopathic Philosophy</p> <p>Doctor of Medicine in Homoeopathy – Repertory</p> <p>Doctor of Medicine in Homoeopathy – Practice of Medicine</p> <p>Doctor of Medicine in Homoeopathy – Paediatrics</p> <p>Doctor of Medicine in Homoeopathy - Homoeopathic Pharmacy</p>	<p>M.D. (Hom) (Mat. Med.) M.D. (Hom)(Hom. Phil.)</p> <p>M.D. (Hom) (Rep.)</p> <p>M.D. (Hom) (Med.)</p> <p>M.D. (Hom) (Paed.)</p> <p>M.D. (Hom) (Hom. Pharm.)</p>	<p>From 2006 onwards (if granted to the students who have passed out during said period from Foster Development Homoeopathic Medical College, N-5, Behind Gulmohar Colony, CIDCO, Aurangabad)<sup>1</sup></p>
	<p>Doctor of Medicine in Homoeopathy – Materia Medica</p> <p>Doctor of Medicine in Homoeopathy – Homoeopathic Philosophy</p> <p>Doctor of Medicine in Homoeopathy – Repertory</p> <p>Doctor of Medicine in Homoeopathy – Practice of Medicine</p> <p>Doctor of Medicine in Homoeopathy - Paediatrics</p>	<p>M.D. (Hom) (Mat. Med.)</p> <p>M.D. (Hom) (Hom. Phil.)</p> <p>M.D. (Hom) (Rep.)</p> <p>M.D.(hom) (Med.)</p> <p>M.D. (Hom) (Paed.)</p>	<p>From 2006 onwards. (if granted to the students who have passed out during said period Shri Bhagwan Homoeopathic Medical College and Indira Gandhi Memorial Hospital, CIDCO N-6, Aurangabad)</p>

1. Amended and Notified in Gazette of India vide S.O.No.1661(E) dated 5th May, 2016 (in Gazette dated 6th May, 2016) substituted S.O. No.1716 (E) dated 8.07.2014 (in Gazette dated 09.07.2014) and substituted S.O. No.338(E) dated 7.2.2013 (in Gazette dated 8.2.2013) and substituted the S.O.No.2686(E) dated 25.11.2011 (in Gazette dated 28.11.2011) & S.O.No.1449(E) dated 20.12.2003 (in Gazette dated 20.12.2003) & S.O.No.1411 (E) dated 15.6.2011 (in Gazette dated 16.6.2011).

1	2	3	4
	<p>Doctor of Medicine in Homoeopathy – Materia Medica</p> <p>Doctor of Medicine in Homoeopathy – Homoeopathic Philosophy</p> <p>Doctor of Medicine in Homoeopathy – Repertory</p> <p>Doctor of Medicine in Homoeopathy – Practice of Medicine</p> <p>Doctor of Medicine in Homoeopathy – Paediatrics</p> <p>Doctor of Medicine in Homoeopathy – Psychiatry</p> <p>Doctor of Medicine in Homoeopathy – Homoeopathic Pharmacy</p>	<p>M.D. (Hom) (Mat. Med.)</p> <p>M.D. (Hom) (Hom. Phil.)</p> <p>M.D. (Hom) (Rep.)</p> <p>M.D.(Hom) (Med.)</p> <p>M.D. (Hom) (Paed.)</p> <p>M.D. (Hom) (Pysch)</p> <p>M.D. (Hom) (Hom. Pharm.)</p>	<p>From 2006 onwards; (if granted to the students who have passed out during said period from Sonajirao Kshirsagar Homoeopathic Medical College, Vidhya Nagar (W) , College Road, Beed)<sup>1</sup></p>
	<p>Doctor of Medicine in Homoeopathy – Materia Medica</p> <p>Doctor of Medicine in Homoeopathy – Homoeopathic Philosophy</p> <p>Doctor of Medicine in Homoeopathy – Repertory</p> <p>Doctor of Medicine in Homoeopathy – Practice of Medicine</p> <p>Doctor of Medicine in Homoeopathy – Paediatrics</p>	<p>M.D. (Hom) (Mat. Med.)</p> <p>M.D. (Hom) (Hom. Phil.)</p> <p>M.D. (Hom) (Rep.)</p> <p>M.D.(Hom) (Med.)</p> <p>M.D. (Hom) (Paed.)</p>	<p>From 2006 onwards; (if granted to the students who have passed out during said period from Panchsheel Homoeopathic Shikshan Prasarak Mandal's Homoeopathic Medical College, Civil Lines, Kelanagar, Khamgaon ,Dist. Buldana)<sup>1</sup></p>

1. Amended and Notified in Gazette of India vide S.O.No.1661(E) dated 5th May, 2016 (in Gazette dated 6th May, 2016) substituted S.O. No.1716 (E) dated 8.07.2014 (in Gazette dated 09.07.2014) and substituted S.O. No.338(E) dated 7.2.2013 (in Gazette dated 8.2.2013) and substituted the S.O.No.2686(E) dated 25.11.2011 (in Gazette dated 28.11.2011) & S.O.No.1449(E) dated 20.12.2003 (in Gazette dated 20.12.2003) & S.O.No.1411 (E) dated 15.6.2011 (in Gazette dated 16.6.2011).

1	2	3	4
	<p>Doctor of Medicine in Homoeopathy – Materia Medica</p> <p>Doctor of Medicine in Homoeopathy – Homoeopathic Philosophy</p> <p>Doctor of Medicine in Homoeopathy – Repertory</p>	<p>M.D. (Hom) (Mat. Med.)</p> <p>M.D. (Hom) (Hom. Phil.)</p> <p>M.D. (Hom) (Rep.)</p>	<p>From 2006 onwards; (if granted to the students who have passed out during said period from Smt. Kanchanbai Babulalji Abad Homoeopathic Medical College (Renamed as Shree Neminath Jain Brahmacharyashram's Bhamashah Shri Vijaykumarji Devrajji Mehata, Dev Vijay (Pune) Post Graduate Institute of Homoeopathy and Research Centre; Neminagar, Chandwad, District, Nashik)<sup>1</sup></p>
	<p>Doctor of Medicine in Homoeopathy- Practice of Medicine</p> <p>Doctor of Medicine in Homoeopathy- Paediatrics</p>	<p>M.D.(Hom.) (Med.)</p> <p>M.D.(Hom.) (Paed.)</p>	<p>From 2014 onwards; (if granted to the students who have passed out during said period from SJPES Homoeopathic Medical College, Kolhapur).<sup>1</sup></p>
	<p>Doctor of Medicine in Homoeopathy- Practice of Medicine</p> <p>Doctor of Medicine in Homoeopathy- Homoeopathic Philosophy</p> <p>Doctor of Medicine in Homoeopathy- Repertory</p>	<p>M.D.(Hom.) (Mat. Med.)</p> <p>M.D.(Hom. Phil.)</p> <p>M.D.(Hom.) (Rep)</p>	<p>From 2014 onwards; (if granted to the students who have passed out during said period from Pandit J.L.N. Memorial Institute of Homoeopathic Sciences, Amravati.)<sup>1</sup></p>

1. Amended and Notified in Gazette of India vide S.O.No.1661(E) dated 5th May, 2016 (in Gazette dated 6th May, 2016) substituted S.O. No.1716 (E) dated 8.07.2014 (in Gazette dated 09.07.2014) and substituted S.O. No.338(E) dated 7.2.2013 (in Gazette dated 8.2.2013) and substituted the S.O.No.2686(E) dated 25.11.2011 (in Gazette dated 28.11.2011) & S.O.No.1449(E) dated 20.12.2003 (in Gazette dated 20.12.2003) & S.O.No.1411 (E) dated 15.6.2011 (in Gazette dated 16.6.2011).

1		2	3	4
		<sup>1</sup> [Doctor of Medicine in Homoeopathy-Homoeopathic Pharmacy Doctor of Medicine in Homoeopathy-Psychiatry]	M. D. (Hom.) (Hom.Pharm.) M. D. (Hom.) (Pysch.)	Result declared on 4th August, 2014 (if the students have been admitted during 2011-12 session only, in Dakshin Kesari Muni Mishrilalji Homoeopathic Medical College, Behind Bibi Ka Makbara, Shree Guru Ganesh Nagar, Aurangabad).]
		<sup>2</sup> [Doctor of Medicine in Homoeopathy-Materia Medica Doctor of Medicine in Homoeopathy-Homoeopathic Philosophy Doctor of Medicine in Homoeopathy-Repertory Doctor of Medicine in Homoeopathy-Practice of Medicine Doctor of Medicine in Homoeopathy-Paediatrics]	M.D.(Hom.) (Mat. Med.) M.D. (Hom.) (Hom. Phil.) M.D.(Hom.) (Rep.) M.D.(Hom.) (Med.) M.D.(Hom.) (Paed.)	From January, 2018 to December, 2019 (if granted to the students who have passed out during the said period from Motiwala Homoeopathic Medical College and Hospital, Nashik.)]
<b>ORISSA</b>				
13	Orissa Board of Homoeopathic Medicine, Bhubaneswar	Diploma in Homoeopathic Medicine and Surgery	D.H.M.S.	From 1972 onwards.
13A	Utkal University, Vani Vihar, Bhubaneswar	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S	From 1981 onwards
		Doctor of Medicine in Homoeopathy-Practice of Medicine	M.D. (Hom.) (Med.)	From 2011 to <sup>3</sup> [2018]
		Doctor of Medicine in Homoeopathy-Homoeopathic Pharmacy	M.D. (Hom.) (Hom.Pharm.)	From 2011 to <sup>2</sup> [2018].
13B	Berhampur University, Berhampur	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S	From 1983 onwards
13BB	Sambalpur University	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S	From 1986 onwards <sup>4</sup>
13BBB	North Orissa University, Baripada, Orissa	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S	From 2004 onwards <sup>5</sup>
<b>RAJASTHAN</b>				
13C	Rajasthan Homoeopathic Medical College and Hospital, Jaipur	Diploma in Homoeopathic Medicine and Surgery	D.H.M.S.	From 1969 to 1973

1. Inserted vide Notification No. S.O.1835(E), dated 03.05.2018.

2. Inserted vide Notification No. S.O.4471(E), dated 7.12.2020.

3. Substituted vide Notification No. S.O.1271(E), dated 20.04.2020, for the following:-"2014"

4. Amended and Notified in Gazette of India vide S.O. No. 2806, dated 13.09.1996.

5. Amended and Notified in Gazette of India vide S.O. No.928(E) dated 31.05.2007 (in Gazette dated 07.06.2007).

1		2	3	4
13D	Rajasthan Board of Homoeopathic Medicine, Jaipur	Diploma of Homoeopathic Medicine and Surgery	D.H.M.S.	From 1979 onwards <sup>1</sup>
		Diploma of Homoeopathic Medicine and Surgery	D.H.M.S. (CCH Regulation)	From 1988 onward <sup>1</sup>
		Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S (Graded)	From 1983 to 1990 <sup>1</sup>
		Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S	From 1992 onwards <sup>1</sup>
13 DD	University of Rajasthan	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S	From 1990 onwards <sup>2</sup>
13DD A	University of Rajasthan	Doctor of Medicine in Homoeopathy- Materia Medica	M.D.(Hom.) (Mat. Med.)	From 1994 onwards <sup>3</sup>
		Doctor of Medicine in Homoeopathy - Homoeopathic Philosophy	M.D.(Hom.) (Hom. Phil.)	From 1994 onwards <sup>3</sup>
		(c) Doctor of Medicine in Homoeopathy - Repertory	M.D.(Hom.)	From 1994 onwards
13DDB	J.R. Nagar Rajasthan Vidyapeeth (Deemed University), Udaipur	Bachelor of Homoeopathic Medicine and Surgery (Graded)	B.H.M.S. (Graded)	From November, 2003 onwards <sup>4</sup>
		Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From April, 2005 onwards <sup>4</sup>
		Doctor of Medicine in Homoeopathy- Materia Medica	M.D.(Hom) (Mat. Med.)	From June 2004 to 2009 <sup>4</sup>
		Doctor of Medicine in Homoeopathy - Homoeopathic Philosophy	M.D.(Hom) (Hom. Phil)	From June 2004 to 2009 <sup>4</sup>
		Doctor of Medicine in Homoeopathy - Repertory	M.D.(Hom) (Rep)	From June 2004 to 2009 <sup>4</sup>
		Doctor of Medicine in Homoeopathy - Homoeopathic Pharmacy	M.D.(Hom) (Hom. Pharm.)	From 2006 to 2009 <sup>4</sup>
		Doctor of Medicine in Homoeopathy -Practice of Medicine	M.D.(Hom) (Med.)	From 2006 to 2009 <sup>4</sup>

1. Amended and Notified in Gazette of India vide S.O. No. 2239 dated 22.07.1999.

2. Amended and Notified in Gazette of India vide S.O. No. 594 dated 25.01.1999.

3. Amended and Notified in Gazette of India vide S.O. No. 2475 dated 30.05.1996.

4. Amended and Notified in Gazette of India vide S.O.No.226 (E) dated 14.1.2009 (in Gazette dated 21.1.2009).Corrected vide corrigendum published in Gazette of India vide S.O.No.413, dated 10.2.2009 (published on 21.2.2009).

1		2	3	4
		Doctor of Medicine in Homoeopathy – Paediatrics	M.D.(Hom) (Paed.)	From 2006 to 2009 <sup>1</sup>
		Doctor of Medicine in Homoeopathy – Psychiatry	M.D.(Hom) (Psych.)	From 2006 to 2009 <sup>1</sup>
13DDC	Dr.Sarvepalli Radhakrishnan Rajasthan Ayurved University, Jodhpur	(a) Doctor of Medicine in Homoeopathy – Materia Medica	M.D.(Hom) (Mat. Med.)	From August, 2006 onwards
		(b) Doctor of Medicine in Homoeopathy – Homoeopathic Philosophy	M.D.(Hom) (Hom. Phil)	From August, 2006 onwards <sup>2</sup>
		(c) Doctor of Medicine in Homoeopathy – Repertory	M.D.(Hom) (Rep.)	From August, 2006 onwards <sup>2</sup>
		(d) Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From April, 2010 onwards; if granted to the students who have passed out and completed their internship during this period from the following colleges, namely:- (i) Dr, Madan Pratap Khuteta Rajasthan Homoeopathic Medical College, Vanasthali Marg, Station Road, Jaipur 302006 <sup>2</sup> (ii) Swasthya Kalyan Homoeopathic Medical College & Research Centre, Jai Villa, Narain Singh Road, Near Trimurti Circle, Jaipur 302004 <sup>2</sup> (iii) Yuvraj Pratap Singh Memorial Homoeopathic Medical College, Shivaji Park, Alwar <sup>2</sup> (iv) Bhartiya Homoeopathic Medical College, Be Narayan Gate, Bharatpur. <sup>2</sup> (v) Shri Mangilal Nirban Homoeopathic Medical College & Research Institute, M.N.S. Hospital & Research Centre, Bikaner-334001 and <sup>2</sup> (vi) J.R. Tantiya Charitable Trust, Ganganagar Homoeopathic Medical College, Hanumangarh Road, Sri Ganganagar.” <sup>2</sup>
		<sup>3</sup> [(e) Doctor of Medicine in Homoeopathy- Paediatrics	M.D.(Hom) (Paed.)	From 8th March, 2019 to December, 2019, if granted to the students who have passed out during the said period from Swasthya Kalyan Homoeopathic Medical College and Research Centre, Jai Villa, Narain Singh Road, Near Trimurti Circle, Jaipur-302004.]

1. Amended and Notified in Gazette of India vide S.O.No.226 (E) dated 14.1.2009 (in Gazette dated 21.1.2009).Corrected vide corrigendum published in Gazette of India vide S.O.No.413 dated 10.2.2009 (published on 21.2.2009).
2. Amended and Notified in Gazette of India vide S.O. No.1946 (E) dated 17.07.2015 and substituted S.O.No.1407(E) dated 29.5.14 and S.O.No.1854(E) dated 25.6.2013 (in Gazette dated 26.6.2013) and S.O. No.251(E) dated 22.1.2013 (in Gazette dated 24.1.2013), S.O.No.2478 (E) dated 1.11.2011 (in Gazette dated 2.11.2011), S.O.No.2553 (E) dated 6.10.2009 (in Gazette dated 8.10.2009) & S.O.No.1412 (E) dated 15.6.2011 (in Gazette dated 16.6.2011).
3. Inserted vide Notification No. S.O. 4472(E), dated 7.12.2020.

1		2	3	4
13DDC	IASE University, Sardarshahr, Distt. Churu (Rajasthan)	Bachelor of Homoeopathy Medicine and Surgery	B.H.M.S	From April, 2010 to December, 2013; (if granted to the students who have passed out and completed their internship during this period from the following colleges, namely:- - (i) Dr. Madan Pratap Khuteta Rajasthan Homoeopathic Medical College, Vanasthali Marg, Station Road, Jaipur-302 006; <sup>1</sup> (ii) Swasthya Kalyan Homoeopathic Medical College and Research Center, Jai Villa, Narain Singh Road, Near Trimurti Circle, Jaipur-302004; <sup>1</sup> (iii) Yuvraj Pratap Singh Memorial Homoeopathic Medical College, Shivaji Park, Alwar; <sup>1</sup> (iv) Bhartiya Homoeopathic Medical College, Be Narayan Gate, Bharatpur. <sup>1</sup> (v) Shri Mangilal Nirban Homoeopathic Medical College and Research Institute, M.N.S. Hospital and Research Center, Bikaner-334001; <sup>1</sup> and (vi) J.R. Tantiya Charitable Trust, Ganganagar Homoeopathic Medical College, Hanumangarh Road, Sri Ganganagar.) <sup>1]</sup>
13 DDD	“Homoeopathy University, Jaipur”	Doctor of Medicine in Homoeopathy-Materia Medica Doctor of Medicine in Homoeopathy- Homoeopathic Philosophy Doctor of Medicine in Homoeopathy-Repertory	M.D.(Hom.) (Mat.Med.) M.D.(Hom.) (Hom.Phil.) M.D.(Hom.) (Rep.)	“From March, 2014 onwards (If granted to the students who have passed out during this period from Dr.M.P.K. Homoeopathic Medical College, Hospital and Research Centre, Jaipur <sup>2</sup>

1. Amended and Notified in Gazette of India vide S.O. No.1946 (E) dated 17.07.2015 and substituted S.O.No.1407(E) dated 29.5.14 and S.O.No.1854(E) dated 25.6.2013 (in Gazette dated 26.6.2013) and S.O. No.251(E) dated 22.1.2013 (in Gazette dated 24.1.2013), S.O.No.2478 (E) dated 1.11.2011 (in Gazette dated 2.11.2011), S.O.No.2553 (E) dated 6.10.2009 (in Gazette dated 8.10.2009) & S.O.No.1412 (E) dated 15.6.2011 (in Gazette dated 16.6.2011).

2. Amended and Notified in Gazette of India vide S.O. No.3109(E) dated 17.11.2015 (in Gazette dated 18.11.2015) and substituted vide S.O. No.605 (E) dated 20.02.2015 (in Gazette dated 20.02.2015) .

<sup>1</sup> [13DDE.	Tantia University, Sriganganagar	(a) Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From May, 2020 to December, 2020, if granted to the students who have passed out and completed their internship during the said period from Sriganganagar Homoeopathic Medical College, Hospital & Research Institute, Sriganganagar, Rajasthan.
		(b) Doctor of Medicine in Homoeopathy-Materia Medica	M.D. (Hom.) (Mat. Med.)	
		(c) Doctor of Medicine in Homoeopathy-Homoeopathic Philosophy	M.D.(Hom.) (Hom. Phil.)	
		(d) Doctor of Medicine in Homoeopathy-Repertory	M.D. (Hom.) (Rep.)	
		(e) Doctor of Medicine in Homoeopathy-Practice of Medicine	M.D. (Hom.) (Med)	
		(f) Doctor of Medicine in Homoeopathy-Paediatics	M.D. (Hom.) (Paed)	
		(g) Doctor of Medicine in Homoeopathy-Psychiatry	M.D. (Hom.) (Pysch.)	
<sup>2</sup> [13DDF.	Jayoti Vidyapeeth Women's University, Jaipur, Rajasthan.	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From November, 2020 to February 2021, if granted to the students who have passed out and completed their internship during the said period from Faculty of Homoeopathic Sciences, Jayoti Vidyapeeth Women's University, Jaipur, Rajasthan.]

1. Inserted vide Notification No. S.O. 4332(E), dated 3.12.2020.

2. Inserted vide Notification No. S.O. 643(E), dated 11-2-2021.



1	2	3	4	
<b>TAMIL NADU</b>				
13E	Tamil Nadu Homoeopathic Council, Madras	Diploma in Homoeopathic Medicine and Surgery	D.H.M.S.	During 1973-74
13F	Director of Govt. Examination, Madras, Tamil Nadu	Diploma in Homoeopathic Medicine and Surgery	D.H.M.S.	From 1978 onwards
13G	Tamil Nadu Homoeopathic Council, Madras (a) White Memorial Homoeopathic Medical College, Attoor	Diploma in Homoeopathic Medicine and Surgery Diploma in Homoeopathic Medicine and Surgery	D.H.M.S. D.H.M.S.	From 1988 onwards <sup>1</sup> From 1988 onwards <sup>1</sup>
13H	Madurai Kamraj University (a) Govt. Homoeopathic Medical College, Thirumangalam	Bachelor of Homoeopathic Medicine and Surgery Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S. B.H.M.S.	From August, 1992 onwards From August, 1992 onwards
13-I	Tamil Nadu Dr. M.G.R. Medical University Chennai,	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 1994 onwards <sup>2</sup>
		(b) Doctor of Medicine in Homoeopathy- Materia Medica	M.D. (Hom) (Mat. Med.)	From June, 2013 onwards; <sup>3</sup> (if granted to students who study in Sarada Krishna Homoeopathy Medical College, Kulasekharam, Kanyakumari District, Tamil Nadu)
		(c) Doctor of Medicine in Homoeopathy-	M.D. (Hom) (Hom. Phil.)	From June, 2013 onwards; <sup>3</sup>
		Homoeopathic Philosophy		(if granted to students who study in Sarada Krishna Homoeopathy Medical College, Kulasekharam, Kanyakumari District, Tamil Nadu)

1. Amended and Notified in Gazette of India vide S.O. No. 2363 dated 24.10.1994.

2. Amended and Notified in Gazette of India vide S.O. No. 1345(E) dated 20.5.2014 (in Gazette dated 22.5.2014) & substituted the S.O. No. 970 dated 25.04.2000 & S.O. No. 1449(E) dated 20.12.2003 (in Gazette dated 20.12.2003).

3. Amended and Notified in Gazette of India vide S.O.No.3111(E) dated 17.11.2015 (in Gazette dated 18.11.2015) and substituted vide S.O. No.1345(E) dated 20.5.2014 (in Gazette dated 22.5.2014) & substituted the S.O. No. 970 dated 25.04.2000 & S.O.No.1449(E) dated 20.12.2003 (in Gazette dated 20.12.2003).

1		2	3	4
		Doctor of Medicine in Homoeopathy – Practice of Medicine	M.D. (Hom) (Med.)	From June, 2013 onwards; <sup>1</sup> (if granted to students who study in Sarada Krishna Homoeopathy Medical College, Kulasekharam, Kanyakumari District, Tamil Nadu)
		(e) Doctor of Medicine in Homoeopathy – Paediatrics	M.D.(Hom) (Paed.)	From June, 2013 onwards; <sup>1</sup> (if granted to students who study in Sarada Krishna Homoeopathy Medical College, Kulasekharam, Kanyakumari District, Tamil Nadu)
13 J	Vinayaka Mission's Research Foundation (Deemed University), Salem	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S	From 09.05.2007 onwards <sup>2</sup>
		Doctor of Medicine in Homoeopathy- Materia Medica	M.D.(Hom.) (Mat. Med)	From 2004 onwards <sup>3</sup>
		Doctor of Medicine in Homoeopathy- Philosophy	M.D.(Hom.) (Phil.)	From 2004 onwards
		Doctor of Medicine in Homoeopathy- Repertory	M.D.(Hom.) (Rep.)	From 2004 onwards
		Doctor of Medicine in Homoeopathy- Practice of Medicine	M.D.(Hom) Practice of Medicine	From 2005 onwards <sup>4</sup>
		Doctor of Medicine in Homoeopathy- Paediatrics	M.D.(Hom) Paediatrics	From 2005 onwards <sup>4</sup>
		Doctor of Medicine in Homoeopathy Psychiatry	M.D.(Hom) Psychiatry	From 2005 onwards <sup>4</sup>
		Doctor of Medicine in Homoeopathy- Homoeopathic Pharmacy	M.D.(Hom) Homoeopathic Pharmacy	From 2005 onwards <sup>4</sup>

1. Amended and Notified in Gazette of India vide S.O.No.3111(E) dated 17.11.2015 (in Gazette dated 18.11.2015) and substituted vide S.O. No.1345(E) dated 20.5.2014 (in Gazette dated 22.5.2014) & substituted the S.O. No. 970 dated 25.04.2000 & S.O.No.1449(E) dated 20.12.2003 (in Gazette dated 20.12.2003).

2. Amended and Notified in Gazette of India vide S.O.No.1575(E) dated 19.09.2007 (in Gazette dated 19.09.2007).

3. Amended and Notified in Gazette of India vide S.O.No.934(E) dated 14.06.2005 (in Gazette dated 1.07.2005).

4. Amended and Notified in Gazette of India vide S.O.No.1093(E) dated 13.07.2006 (in Gazette dated 14.07.2006).

1	2	3	4	
<b>UTTAR PRADESH</b>				
14	State Board of Homoeopathic Medicine, U.P., Lucknow	Graduate of Homoeopathic Medicine and Surgery	G.H.M.S.	From 1960 to 1964 <sup>1</sup>
		Bachelor of Medicine and Surgery	B.M.S	From 1958 to 1985 <sup>1</sup>
		Certificate of Homoeopathic Practice	C.H.P.	From 1956 to 1957 <sup>1</sup>
15	Agra University, Agra	Graduate of Homoeopathic Medicine and Surgery	G.H.M.S.	From 1965 to 1967
15A	Agra University, Agra	Bachelor of Medicine and Surgery	B.M.S	From 1981 onwards
15B	Agra University	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S	From 1986 to September, 1995 <sup>2</sup>
15C	Dr. B.R. Ambedkar University, Agra	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S	From 1995 onwards <sup>2</sup>
		Doctor of Medicine in Homoeopathy-Materia Medica	M.D.(Hom) (Mat.Med.)	From January, 2006 onwards <sup>3</sup>
		Doctor of Medicine in Homoeopathy-Repertory	M.D.(Hom) (Rep.)	From January, 2006 onwards <sup>3</sup>
		Doctor of Medicine in Homoeopathy-Homoeopathic Philosophy	M.D.(Hom) (Hom.Phil.)	From January, 2006 onwards <sup>3</sup>
		Doctor of Medicine in Homoeopathy-Practice of Medicine Paediatrics	M.D.(Hom) (Med)	From November, 2007 to December, 2014; if granted to the students who have passed during this period from the following colleges namely:-
		Doctor of Medicine in Homoeopathy-Psychiatry	M.D.(Hom) (Psych)	(i) Sri Sainath P.G. Institute of Homoeopathy, Jawaharlal Nehru Road, George Town Allahabad, U.P. <sup>4</sup> (ii) Bakson Homoeopathic Medical College, Greater Noida, U.P. <sup>4</sup>

1. Amended and Notified in Gazette of India vide S.O. No. 560(E) dated 08.06.2000.

2. Amended and Notified in Gazette of India vide S.O. No. 95(E) dated 23.01.2002.

3. Amended and Notified in Gazette of India vide S.O. No.643(E) dated 24.04.2007 (in Gazette dated 25.04.2007) & substituted vide S.O. No.1507 (E) dated 16.06.2008 (in Gazette dated 20.06.2008).

4. Amended and Notified in Gazette of India vide S.O.No.3242(E) dated 18.12.2014 (in Gazette dated 19.12.2014).

1		2	3	4
		Doctor of Medicine in Homoeopathy-Homoeopathic Pharmacy	M.D.(Hom.) (Hom.Pharm.)	“From 2012 to December, 2014; if granted to the students who have passed out during the said period from following colleges namely:-  Bakson Homoeopathic Medical College, Greater Noida, U.P.” <sup>1</sup>
16	Kanpur University, Kanpur	Graduate of Homoeopathic Medicine and Surgery	G.H.M.S.	From 1967 onwards
16A	Kanpur University	Bachelor of Medicine and Surgery	B.M.S.	From 1979 onwards
17	National Homoeopathic Medical College and Hospital, Lucknow	--	H.L.M.S.	From 1923 to 1936
		--	H.M.D.	From 1925 to 1942
		--	H.M.B.	From 1924 to 1949
		--	B.M.S.	From 1950 to 1957
18	Homoeopathic Medical College, Lucknow	--	H.M.B.	From 1931 to 1936
<b>WEST BENGAL</b>				
19	The Council of Homoeopathic Medicine, West Bengal	Diploma in Medicine and Surgery	D.M.S	From 1965 onwards
20	General Council and State Faculty of Homoeopathic Medicine, West Bengal	Diploma in Medicine and Surgery	D.M.S.	From 1943 to 1964*
21	Calcutta Homoeopathic Medical College, Calcutta	Bachelor of Homoeopathic Medicine	H.M.B.	Upto 1936*
		Bachelor of Medicine and Bachelor of Surgery	B.M.B.S	From 1936 to 1942

1. Amended and Notified in Gazette of India vide S.O.No.2135 (E) dated 6.8.2015 and corrigendum in Hindi version issued vide S.O.No.2805(E) dated 13.10.2015 and substituted S.O.No.3242(E) dated 18.12.2014 (in Gazette dated 19.12.2014).

1		2	3	4
22	Bengal Allen Homoeopathic Medical College, Calcutta	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S	Upto 1942*
		Master of Homoeopathic Medicine and Surgery	M.H.M.S.	Upto 1942*
		Licentiate in Homoeopathic Medicine and Surgery	L.H.M.S.	Upto 1942*
23	Dunham Homoeopathic Medical College, Calcutta	Member of Dunham College of Homoeopathy	M.D.C.H.	Upto 1942*
24	Ashutosh Homoeopathic Medical College, Calcutta	Practitioner of Rational System of Medicine	P.R.S.M.	Upto 1942*
		Practitioner of Healing Art	P.H.A.	Upto 1942*
25	Herring Homoeopathic Medical College, Calcutta	Licentiate of the Rational Homoeopathic Society	L.R.H.S.	Upto 1942*
26	Regular Homoeopathic Medical College, Calcutta	Licentiate in Homoeopathic Medicine and Surgery	H.L.M.S.	Upto 1942*
27	Central Homoeopathic College, Calcutta		H.L.M.S.	1910*
			H.M.B.	1910*
28	Bengal Homoeopathic Medical College, Calcutta	Bachelor of Homoeopathic Medicine	H.M.B.	Upto 1942*
29	National Institute of Homoeopathy, Calcutta	Diploma of National Institute of Homoeopathy	Diploma N.I.H.	From October, 1979 onwards
29A	The Council of Homoeopathic Medicine, West Bengal	Bachelor of Medicine and Bachelor of Surgery	M.B.S. (Hom.)	1972 to 1975
29B	University of Calcutta	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 1984 onwards <sup>1</sup>
		Doctor of Medicine in Homoeopathy-Materia Medica	M.D.(Hom) (Mat. Med.)	From September 2003 onwards <sup>2</sup>

1. Amended and Notified in Gazette of India vide S.O. No. 2805, dated 13.09.1996.

2. Amended and Notified in Gazette of India vide S.O. No. 1305(E), dated 25.11.2004 (in Gazette dated 27.11.2004).

1		2	3	4
		Doctor of Medicine in Homoeopathy - Repertory	M.D.(Hom) (Rep)	From September 2003 onwards
		Doctor of Medicine in Homoeopathy- Homoeopathic Philosophy	M.D.(Hom) (Hom Phil)	From September 2003 onwards
29C	Council of Homoeopathic Medicine, West Bengal	Diploma in Homoeopathic Medicine and Surgery	D.H.M.S.	From 1990 onwards <sup>1</sup>
29D	University of Burdwan, West Bengal	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From August, 2003 onwards <sup>2</sup>
		Bachelor of Homoeopathic Medicine and Surgery (Graded)	B.H.M.S. (Graded)	From October, 2005 onwards <sup>3</sup>
29E	West Bengal University of Health Sciences, Kolkata	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S. (Graded)	From 21-10-2007 onwards <sup>4</sup>
		Doctor of Medicine in Homoeopathy – Materia Medica	M.D. (Hom) (Mat. Med.)	From January, 2009 onwards <sup>4</sup>
		Doctor of Medicine in Homoeopathy – Homoeopathic Philosophy	M.D. (Hom) (Hom. Phil.)	From January, 2009 onwards <sup>4</sup>
		Doctor of Medicine in Homoeopathy – Repertory	M.D.(Hom) (Rep.)	From January, 2009 onwards <sup>4</sup>
		Doctor of Medicine in Homoeopathy – Practice of Medicine	M.D.(Hom) (Med.)	From 6th July, 2012 to June, 2016; if granted to the students who study in the National Institute of Homoeopathy, Block-GE, Sector-III, Salt Lake, Calcutta-700091 <sup>5</sup>

1. Amended and Notified in Gazette of India vide S.O. No. 63 dated 21.12.1998.

2. Amended and Notified in Gazette of India vide S.O. No. 944 (E) dated 20.08.2004 (in Gazette dated 21.08.2004).

3. Amended and Notified in Gazette of India vide S.O. No. 338 (E) dated 20.1.2009 (in Gazette dated 27.1.2009).

4. Amended and Notified in Gazette of India vide S.O.No.97 (E) dated 12.1.2010 (in Gazette dated 18.1.2010).

5. Amended and Notified in Gazette of India vide S.O.No.109(E) substituted S.O. No.2876(E) dated 10.11.2014 (published on 01.11.2014) and substituted the S.O.No.97 (E) dated 12.1.2010 (in Gazette dated 18.1.2010).

1	2	3	4
	Doctor of Medicine in Homoeopathy- Paediatrics	M.D.(Hom) (Paed.)	From 6th July, 2012 to June, 2016; if granted to the students who study in the National Institute of Homoeopathy, Block-GE, Sector-III, Salt Lake, Calcutta-700091 <sup>1</sup>
	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	(a) From 7th day of April, 2011 to June, 2016; If granted to the students who study in the following colleges, namely, -- (i) The Calcutta Homoeopathic Medical College, 265/66, Acharya Prafulla Chandra Road, Kolkata 700009 <sup>1</sup> (ii) D.N. De. Homoeopathic Medical College & Hospital, 12, G.K. Road, Kolkata 700046 <sup>1</sup> (iii) Midnapore Homoeopathic Medical College, P.O. & Dist.Midnapore-721104. <sup>2</sup> (iv) Mahesh Bhattacharya Homoeopathic Medical College, H.I.T. Road, Ichapur, Doomurjala Howrah. <sup>1</sup> (v) National Institute of Homoeopathy, Block-GE, Sector III, Salt Lake, Calcutta, 700091 <sup>1</sup> (vi) Metropolitan Homoeopathic Medical College, Ram Chandrapur Panihati, P.O. Sodepur, Distt. 24 (PGS)(P). <sup>1</sup> (vii) Netai Charan Chakravarty Homoeopathic Medical College and Hospital, 45, 'F' Road, Belgachia, Howrah-711101. <sup>1</sup>

1. Amended and Notified in Gazette of India vide S.O.No.109(E) substituted S.O. No.2876(E) dated 10.11.2014 (published on 11.11.2014) and substituted the S.O.No.97 (E) dated 12.1.2010 (in Gazette dated 18.1.2010).

				<p>(viii) Bengal Homoeopathic Medical College, Ismile, P.O. Asansol 713301, Dist. Burdwan.<sup>1</sup></p> <p>(ix) Burdwan Homoeopathic Medical College and Hospital, Nimbarak Bhavan, Raj Ganj, P.O. Nutanganj, District Burdwan, 713102<sup>2</sup></p> <p>(b) From 12th Day of April, 2011 to June, 2016.</p> <p>If granted to the students who study in the following colleges, namely,-</p> <p>Birbhum Vivekanand Homoeopathic Medical College and Hospital, P.O. Sainthia, Distt. Birbhum-731234,<sup>2</sup></p> <p>(c) From 9th day of May, 2011 to June, 2016.</p> <p>If granted to the students who study in the Kharagpur Homoeopathic Medical College and Hospital, At Kaushallya, P.O. Kharagpur-721301 Dist. Midnapore<sup>2</sup></p> <p>(d) From 18th day of July, 2011 to June, 2016. If granted to the students who study in the P.C. Memorial Homoeopathic Medical College, 14/1, Narkeldanga, North Road, Calcutta-70000<sup>2</sup></p> <p>Note: In respect of Purulia Homoeopathy Medical College, Purulia, only the degrees awarded through the said college from 7th day of April, 2011 to December, 2011 shall be considered as recognised medical qualification in lines of sub-section (4) of section 19 of the said Act.<sup>2</sup></p>
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1. Amended and Notified in Gazette of India vide S.O. No.2876(E) dated 10.11.2014 (published on 11.11.2014) and substituted the S.O.No.97 (E) dated 12.1.2010 (in Gazette dated 18.1.2010).

2. Amended and Notified in Gazette of India vide S.O.No.109(E) substituted S.O. No.2876(E) dated 10.11.2014 (published on 11.11.2014) and substituted the S.O.No.97 (E) dated 12.1.2010 (in Gazette dated 18.1.2010).



1	2	3	4	
<b>PUNJAB</b>				
30	Council of Homoeopathic System of Medicine, Punjab	Diploma in Homoeopathic Medicine and Surgery	D.H.M.S.	From 1978 onwards
		Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From January 2001 onwards <sup>1</sup>
		Bachelor of Homoeopathic Medicine and Surgery (Graded Degree)	B.H.M.S. (Graded)	From 1999 onwards <sup>1</sup>
30A	Baba Farid University of Health Sciences, Punjab	Bachelor of Homoeopathic Medicine and Surgery (Graded Degree)	B.H.M.S. (Graded)	From January 2001 onwards <sup>2</sup>
		Bachelor of Homoeopathic Medicine and Surgery	BHMS	From December, 2011 to December <sup>3</sup> [2016]; (if granted to the students who study in the Shri Guru Nanak Dev Homoeopathic Medical College, Canal Road, Barewal, Near Ayali Kalan, Near PAU, Ludhiana.);
		Doctor of Medicine in Homoeopathy (Materia Medica)	M.D. (Hom.) (Mat. Med.)	From December, 2011 to December 2014; (if granted to the students who study in the Shri Guru Nanak Dev Homoeopathic Medical College, Canal Road, Barewal, Near Ayali Kalan, Near PAU, Ludhiana.);
		Doctor in Medicine in Homoeopathy (Homoeopathic Philosophy)	M. D. (Hom.) (Homoeo. Phil)	From December, 2011 to December 2014; (if granted to the students who study in the Shri Guru Nanak Dev Homoeopathic Medical College, Canal Road, Barewal, Near Ayali Kalan, Near PAU, Ludhiana.)
		Doctor of Medicine in Homoeopathy (Repertory)	M.D. (Hom.) (Repertory)	From December, 2011 to December 2014; (if granted to the students who study in the Shri Guru Nanak Dev Homoeopathic Medical College, Canal Road, Barewal, Near Ayali Kalan, Near PAU, Ludhiana.)]

1. Amended and Notified in Gazette of India vide S.O.No.748(E) dated 01.07.2003 (in Gazette dated 01.7.2003).

2. Amended and Notified in Gazette of India vide S.O.No.1449(E) dated 20.12.2003 (in Gazette dated 20.12.2003).

3. Amended and Notified in Gazette of India vide S.O.No.1034 (E) dated 22.4.2008 (in Gazette dated 29.4.2008).

1		2	3	4
30B	Punjab University, Chandigarh	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 31st August, 2004 onwards <sup>1</sup>
30C	Guru Ravidas Ayurved University, Hoshiarpur	(i) Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	<p><sup>2</sup>[(a) From 15th November, 2012 to December, 2020, if awarded to the students who have completed the course including the compulsory internship training during this period from the following colleges, namely:--</p> <p>(i) Lord Mahavira Homoeopathic Medical College, Kitchlu Nagar, Hahnemann Road, Ludhiana;</p> <p>(ii) Shri Guru Nanak Dev Homoeopathic Medical College, Canal Road, Barewal, Near Ayali Kalan, Near PAU, Ludhiana; and</p> <p>(iii) Homoeopathic Medical College, Hanumangarh Road, Abohar.</p> <p>(b) From 15th November, 2012 to January, 2020, if awarded to the students who have completed the course including the compulsory internship training during this period from Kalyan Homoeopathic Medical College &amp; Hospital, Jandiala Road, District Tarn Taran, Amritsar.]</p>
		<sup>3</sup> [(ii) Doctor of Medicine in Homoeopathy- Materia Medica	M.D.(Hom.) (Mat. Med.)	From December, 2011 to December 2019 if granted to the students who study in the Shri Guru Nanak Dev Homoeopathic Medical College, Canal Road, Barewal, Near Ayali Kalan, Near PAU, Ludhiana);

1. Amended and Notified in Gazette of India vide S.O.No.1308(E) dated 25.11.2004 (in Gazette dated 27.11.2004).

2. Substituted *vide* Notification No. S.O. 3953(E), dated 02.11.2020.

3. Substituted *vide* Notification No. S.O.1908(E), dated 27.05.2019.

1	2	3	4
	(iii) Doctor of Medicine in Homoeopathy-Homoeopathic Philosophy	M.D. (Hom.) (Hom. Phil.)	From December, 2011 to December 2019  (if granted to the students who study in the Shri Guru Nanak Dev Homoeopathic Medical College, Canal Road, Barewal, Near Ayali Kalan, Near PAU, Ludhiana);
	(iv) Doctor of Medicine in Homoeopathy-Repertory	M.D.(Hom.) (Rep.)	From December, 2011 to December 2019  (if granted to the students who study in the Shri Guru Nanak Dev Homoeopathic Medical College, Canal Road, Barewal, Near Ayali Kalan, Near PAU, Ludhiana).]

#### CHHATISGARH

31	Pt. Ravi Shankar Shukla Raipur, Chhatisgarh	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.  From June, 2006 to the 31st March, 2016 <sup>1</sup>  Note: This degree is recognized, if it is awarded to the students who will be passing out upto the 31st day of March, 2016 only, from the following colleges and thereafter it will not be recognized to the students who may pass out from the following college beyond the 1st day of April, 2016 onwards.  (i) Maharana Pratap Homoeopathy Medical College, Raipur.  (ii) Raipur Homoeopathy Medical College, Raipur.
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1. Amended and Notified in Gazette of India vide S.O.No.1149(E) dated 22.5.2012 (in Gazette dated 22.5.2012) & substituted the S.O.No.1574(E) dated 19.09.2007 (in Gazette dated 19.09.2007) & S.O.No.238(E) dated 3.2.2011 (in Gazette dated 3.2.2011).

1		2	3	4
31A	Guru Ghasidas University, Bilaspur (CG)	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	From 2008 onwards; <sup>1</sup> (if granted to the students who have passed out and completed their internship during this period from C.L. Chouksey Memorial Homoeopathic Medical College, Hospital and Research Centre, Bilaspur.)
<sup>2</sup> [31B	Chhattisgarh AYUSH and Health Sciences University, Raipur, Chhattisgarh.	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S	(a) From October, 2015 to December, 2017; if granted to the students who have passed out and completed their internship during this period from the following colleges:- (i) C. L. Chouksey Memorial Homoeopathic Medical College, Bilaspur; (ii) Raipur Homoeopathy Medical College, Raipur. (b) From November, 2015 to December, 2017, if granted to the students who have passed out and completed their internship during this period from Maharana Pratap Homoeopathy Medical College, Raipur.]
<b>ARUNACHAL PRADESH</b>				
32	Rajiv Gandhi University, Itanagar, Arunachal Pradesh	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	June 2007 onwards <sup>3</sup>
<b>UTTARAKHAND</b>				
33.	Kumaun University, Rudrapur, Nainital, Uttarakhand	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	“From December, 2009 to December, 2020, (if granted to the students who have passed out and completed their internship during this period from Chandola Homoeopathy Medical College and Hospital Rudrapur.)” <sup>4</sup>

1. Amended and Notified in Gazette of India vide S.O.No.3512(E) dated 23.12.2015 substituted the S.O.No.1526 (E) dated 15.6.2009 (in Gazette dated 23.6.2009).
2. Inserted vide Notification No. S.O.1160(E) dated 08.03.2018.
3. Amended and Notified in Gazette of India vide S.O.No.1636 (E) dated 01.07.2008 (in Gazette dated 9.7.2008).
4. Amended and Notified in Gazette of India vide S.O.No.3108 (E) dated 17.11.2015 (in Gazette dated 18.11.2015) and substituted S.O.No. 3074(E) dated 4th December, 2014 and substituted S.O.No. 971(E) dated 12.4.2013 (in Gazette dated 16.4.2013) and substituted the S.O.No.1410 (E) dated 14.6.2011 (in Gazette dated 16.6.2011).

1	2	3	4
<b>HARYANA</b>			
34	Maharshi Dayanand University, Rohtak	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.  from July, 2010 to December, 2013;  if granted to the students who have passed out and completed their internship during this period from the following colleges, namely –  J.R. Kissan Homoeopathic Medical College and Hospital, Rohtak <sup>1</sup>
34A.	Pt. B.D. Sharma University of Health Sciences, Rohtak	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.  From March, 2014 to December 2014 (if granted to students who have passed out during this period from J.R. Kissan Homoeopathic Medical College and Hospital, Rohtak.) <sup>2</sup>
<b>HIMACHAL PRADESH</b>			
35.	Himachal Pradesh University, Shimla	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.  From May 2012 to December, 2015; (awarded to the students who have completed the course including the compulsory internship training during this period from Solan Homoeopathic Medical College and Hospital, Solan Himachal Pradesh) <sup>3</sup>

1. Amended and Notified in Gazette of India vide S.O. No.120(E) dated 16.1.2014 (in Gazette dated 17.1.2014) substituted the S.O. No.2505(E) dated 12.10.2012 (in Gazette dated 16.10.2012) & S.O.No.2581 (E) dated 16.11.2011 (in Gazette dated 6.11.2011).

2. Amended and Notified in Gazette of India vide S.O. No.743(E) dated 11.03.2015 (in Gazette dated 13.03.2015).

3. Amended and Notified in Gazette of India vide S.O. No. 2135(E) dated 6.08.2015 and substituted S.O. No. 744(E) dated 11.03.2015 (in Gazette dated 13.03.2015) substituted the S.O. No.2849(E) dated 5.12.2012 (in Gazette dated 7.12.2012).

<b>JHARKHAND</b>				
36.	Vinoba Bhave University, Hazaribag	Bachelor of Homoeopathic Medicine and Surgery	B.H.M.S.	<p>(i) From July, 2008 to September 2016- if granted to the students who have passed out and completed their internship during this period from the Singhbhum Homoeopathic Medical College, Jamshedpur.</p> <p>(ii) From 31st day of August, 2009, to 31st day of December 2017- if granted to the students who have passed out and completed their internship during this period from the Homoeopathic Medical College, Mihijam.</p> <p>(iii) From 9th day of October 2016, to 31st day of December 2017- if granted to the students who have passed out and completed their internship during this period from the Government Homoeopathic Medical College and Hospital, Godda.]</p> <p><sup>1</sup>[(iv) From 15th day of February, 2018 to 8th day of March 2018- if granted to the transferred students of Singhbhum Homoeopathic Medical College, Jamshedpur who have passed out and completed their internship during this period from the Homoeopathic Medical College, Mihijam.</p> <p>(v) From 30th day of November 2017, to 31st day of December 2018- if granted to the students who have passed out and completed their internship during this period from Devki Mahavir Homoeopathic Medical College Garwah.]</p>

1. Inserted vide Notification No. S.O. 2731(E), dated 23.07.2019.

1[TELANGANA				
37	Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana.	Doctor of Medicine in Homoeopathy-Materia Medica Doctor of Medicine in Homoeopathy-Homoeopathic Philosophy Doctor of Medicine in Homoeopathy-Repertory Doctor of Medicine in Homoeopathy-Practice of Medicine Doctor of Medicine in Homoeopathy-Paediatics Doctor of Medicine in Homoeopathy-Psychiatry Doctor of Medicine in Homoeopathy-Homoeopathic Pharmacy	M.D.(Hom.) (Mat. Med.) M.D. (Hom.) (Hom. Phil.) M.D.(Hom.) (Rep.) M.D.(Hom.) (Med.) M.D.(Hom.) (Paed.) M.D.(Hom.) (Pysch.) M.D.(Hom) (Hom. Pharm.)	From November, 2019 to December, 2020; (if granted to the students who have passed out during said period from Jaisoorya Potti Sreeramulu Govt. Homoeopathic Medical College, Hyderabad.)]

Name of University, Board or Medical Institution		Recognised Qualification	Medical	Abbreviation for registration	Remarks
1		2		3	4
1	Faculty of Homoeopathy, London.	Diploma of the Faculty of Homoeopathy	of	D.F. Hom.	-
2	Faculty of Homoeopathy, London United Kingdom	Members of Faculty of Homoeopathy	of	M.F. Hom.	Upto 2003 <sup>2</sup> With effect
2A	Faculty of Homoeopathy, Luton United Kingdom	Members of Faculty of Homoeopathy	of	M.F. Hom.	from 2004 <sup>1</sup>
3	Faculty of Homoeopathy, London.	Fellow of the Faculty of Homoeopathy	of	F.F. Hom.	

1. Inserted vide Notification No. S.O. 4469(E), dated 7.12.2020.

2. Amended and Notified in Gazette of India vide S.O.No.3018 (E) dated 20.11.2009 (in Gazette dated 26.11.2009) & substituted vide S.O.No.2403(E) dated 30.9.2010 (in Gazette dated 4.10.2010).

### THE THIRD SCHEDULE

(See section 14)

#### QUALIFICATIONS GRANTED BY MEDICAL INSTITUTION OUTSIDE INDIA

Name of University, Board or Medical Institution	Recognised Medical Qualification	Abbreviation for registration	Remarks
1	2	3	4
1. Faculty of Homoeopathy, London.	Diploma of the Faculty of Homoeopathy.	D.F.Hom.	..
2. Faculty of Homoeopathy, London United Kingdom	Members of Faculty of Homoeopathy.	M.F.Hom.	Upto 2003
3. Faculty of Homoeopathy, Luton United Kingdom	Members of Faculty of Homoeopathy.	M.F.Hom.	With effect from 2004
4. Faculty of Homoeopathy, London.	Fellow of the Faculty of Homoeopathy	F.F.Hom.	





# भारत का राजपत्र The Gazette of India

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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

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## MINISTRY OF LAW AND JUSTICE

(Legislative Department)

*New Delhi, the 28th September, 2020/Asvina 6, 1942 (Saka)*

The following Act of Parliament received the assent of the President on the 25th September, 2020 and is hereby published for general information:—

### THE HOMOEOPATHY CENTRAL COUNCIL (AMENDMENT) ACT, 2020

No. 24 OF 2020

[25th September, 2020.]

An Act further to amend the Homoeopathy Central Council Act, 1973.

BE it enacted by Parliament in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Homoeopathy Central Council (Amendment) Act, 2020. Short title and commencement.

(2) It shall be deemed to have come into force on the 24th day of April, 2020.

59 of 1973.

2. In section 3A of the Homoeopathy Central Council Act, 1973, in sub-section (2), for the words "within a period of two years", the words "within a period of three years" shall be substituted. Amendment of section 3A.

Repeal and  
savings.

**3.** (1) The Homoeopathy Central Council (Amendment) Ordinance, 2020 is hereby repealed. Ord. 6 of 2020.

(2) Notwithstanding such repeal, anything done or any action taken under the Homoeopathy Central Council Act, 1973, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the said Act as amended by this Act. 59 of 1973.

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DR. G. NARAYANA RAJU,  
*Secretary to the Govt. of India.*